

Ref. No ...../C-6/Gen-789/ O.A. No.432/2023 /2024

Dated 02-2-24

To,

The Registrar General,  
Hon'ble, National Green Tribunal,  
Principal Bench,  
Faridkot House, Copernicus Marg,  
New Delhi- 110001 .

**Sub: Regarding submission of the Joint Committee Report in compliance of the order dated 13.10.2023 in Original Application No. 432 of 2023 In the matter Radhey Shyam Sehra Versus State of Uttar Pradesh & Others.**

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 13.10.2023 in Original Application No. 432 of 2023 In the matter Radhey Shyam Sehra Versus State of Uttar Pradesh & Others, The Joint Committee Report is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,

Enclosures: As above

  
(Dr Ram Karan)  
Chief Environmental Officer  
(Circle-6)

Copy to: For information and further necessary action.

Copy to: Shri Arvind Kumar, Advocate, N.G.T., New Delhi for information and further necessary action..

  
Chief Environmental Officer  
(Circle-6)

## Additional/Supplementary Report

of

M/s Gallant Sariya Udyog, M/s Ambey Kapda Udyog (Ambey Processor), M/s Rungta Agencies (Rungta Industries Pvt. Ltd.) and M/s India Glycol Limited, Gorakhpur

In the matter of

O.A. No. 432/2023, Radheshyam Sehra v/s State of Uttar Pradesh & others

### Background:

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 01 August 2023 in the matter of O.A. No. 432/2023 Radhey Shyam Sehara Vs State of Uttar Pradesh to look into grievances of the applicant, hear the project proponent and verify the factual position. Relevant para of Hon'ble NGT order is as under-

"...3..... Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

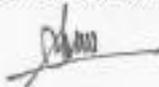
4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB) and District Magistrate (DM), Gorakhpur and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned Project Proponents, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the concerned Project Proponents. The Committee may also refer to order of this Tribunal dated 13.09.2022 in O.A. NO. 116/2014 (Meera Shukla vs Municipal Corporation Gorakhpur & Ors.) inter alia directing for industrial pollution control, establishment of CETP and rejuvenation of River Ami, River Tapti and other rivers. The UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. The joint team has inspected the alleged industry and joint inspection report already submitted to Hon'ble National Green Tribunal by letter no. H01742/C-6/General/789/OA no. 432/2023 dated 10.10.2023.

The above titled application was listed in Hon'ble National Green Tribunal for hearing on 13.10.2023 and order passed by the Hon'ble National Green Tribunal on 13.10.2023, the relevant para of order is as under-

3. *The Joint Committee has submitted that M/s Gallant Sariya Udyog (M/s Gallant Ispat Ltd.), M/s Ambey Kapada Udyog (M/s Ambey Processor) and M/s India Glycols Ltd. were found compliant. However, we find that the Joint Committee has not looked into the aspects as to whether the above said*




units require Environmental Clearance (EC) and if so whether the above said units have been granted EC. The Joint Committee has also not looked into the compliance with respect to EC (if any)/ CTE/CTO Conditions particularly with respect to plantation/green belt, carrying out of CSR/CER activities, generation and disposal of fly ash and quality of water quapresence of heavy metals.

4. The Joint Committee is directed to look into these aspects and submit further report covering all these aspects within three months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

In compliance of the above order, the joint team has again inspected the above mentioned industries on 18.01.2024 & 20.01.2024. The point wise compliance status of the industries are as bellow-

**A. M/s Gallant Sariya Udyog (M/s Gallant Ispat Ltd.), Plot No.A.L.-5, Sector-23, GIDA, Gorakhpur:**

In Compliance of the above said order unit has jointly visited on 20.01.2024 in presence of the unit representative Sri Bhaskar Tiwari, General Manager. The unit was found in operation/production during the inspection. The point wise compliance status/observations are as under:-

**1. Environmental Clearance (EC):**

The unit is covered under the E.I.A. Notification dated by 14.09.2006 passed by MOEF&CC and industry has obtained E.C. vide letter no. J-11011/229/2008-IA.II (I) dated 18.10.2017 for installation of integrated steel plant having capacity Steel Billets 330000 MT/Y, Sponge Iron 297000 MT/Y and Electric Power Generation 53 MW. The copy of the E.C. attached as **Annexure No. 1.**

For enhancement of production capacity Steel Billets from 330000 MT/Y to 653400 MT/Y, Sponge Iron from 297000 MT/Y to 594000 MT/Y, Iron Ore Pelletization Plant 792000 MT/Y, Inclusions of Rolling Mills (Steel Bars) 330000 TPA and Electric Power Generation from 53 MW to 80.5 MW, the unit has obtained separate environmental clearance was approved by MOEF&CC by vide letter no. J J-11011/229/2008-IA.II (I) dated 14.10.2020. The copy of the E.C. attached as **Annexure No. 2.**

**2. Compliance of the Environmental Clearance:**

For the treatment of waste water generated from ash/slag quenching, cooling tower blowdown, unit has installed ETP consisting pakka pond (for settling of ash/soil), equalization tank, flocculation tank, clarifier, sludge dewatering unit, storage tank. ETP treated water recycling in unit above process to maintain ZLD in premises. At the time of joint inspection all the above units for ZLD are found operational and treated waste water is being recycled for cooling makeup water, irrigation of green belts and ash/slag quenching. No any waste water/effluent are being discharged was found at the time of inspection. Required air pollution control equipments has been found installed at each source of air pollution. Details of APCS



installed in unit has already mentioned in joint inspection report earlier submitted to Hon'ble NGT.

### 3. Consent to establishment:

The unit has obtained consent to establishment from UPPCB in the year 2009 was letter no. F47391/C-6/NOC/36/GKP dated 08.04.2009 for setup of integrated steel plant having capacity Steel Billets 216000 MT/Y, Sponge Iron 118000 MT/Y, Iron Ore Pellets 90000 MT/Y and Electric Power Generation 24 MW at Plot No. No.A.L.-5, Sector-23, GIDA, Gorakhpur. The copy of NOC (CTE) is annexed as **Annexure-3**.

For enhancement of production capacity Steel Billets from 330000 to 653400 MT/Y, Sponge Iron from 297000 to 594000 MT/Y, Iron Ore Pelletization plant 792000 MT/Y, Inclusions of Rolling Mills (Steel Bars) 330000 TPA and Electric Power Generation from 53 MW to 80.5 MW, the unit has obtained separate consent to establishment (CTE) from UPPCB, Lucknow by vide letter no. 110962/UPPCB/Gorakhpur(LAB)/CTE/ GORAKHPUR/2020 Dated:- 21/12/2020. The copy of NOC (CTE) is annexed as **Annexure-4**.

### 4. Consent to Operate (CTO):

The unit has obtained consent to operate from UPPCB since production started. Latest Consolidated Consent & Authorization (CCA) has issued by UPPCB, Lucknow by vide letter no. 178839/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2023 dated 17.03.2023 which is valid up to 31.12.2024. The copy of Consolidated Consent & Authorization (CCA) is annexed as **Annexure-5**.

### 5. Compliance of the conditions of Consent to Operate:

The unit has found complying with respect to main conditions imposed in CTO as maintain ZLD, Flue gas prescribed emission norms. At the time of inspection, water sample of ETP treated water, which is being recycle in unit in cooling and other process is collected and analysis report of the sample collected is being found within the prescribe norms. Analysis Report enclosed as **Annexure No. 6**. For analysis of the heavy metals a sample has also collected and send to Central laboratory, Lucknow. Analysis report is awaited. The air quality monitoring of the 03 stacks emission of the unit was also conducted on dated 20.01.2024 by the laboratory of the Regional Office, UPPCB. The concentration of the parameters of emission are found within the prescribe norms. Stack Monitoring Report enclosed as **Annexure No. 7**.

Compliance report of the condition of CTO/CCA is being submitted by the unit to UPPCB and CPCB regularly as per protocol.

### 6. Compliance of the CSR/CER:

The unit has intimated that improvement of quality of life of surrounding community through CSR, focusing on health, Improving ground water level, Free distribution of food to helpless people. The cost incurred in last 02 years of Rs. 1.91 crore (One crore ninety one lacks).

Details of CSR/CER receive from unit is attached as **Annexure No. 8**.

**7. Fly Ash generation from boilers and its disposal:**

(a) Fly ash generated from incineration of fuel like coal, rice husk from boilers is being collected through dust collection equipments (ESP) and stored in storage silos which is being sell to cement and cement block brick/tile manufacturing units. Bottom ash receive from the boilers are being disposed to low land filling purposes.

(b) Dolochar is also generated from sponge iron pelletization plant and it is have calorific value of (GCV 2500 KCal/kg and are recycle in palletization kiln with coal and dolomide chips.

(c) Slag is generated from iron smelting process which is quench with water to reduce the temperature and broken in small pieces. Cooled slag are crushed in Jaw crusher and disintegration mill and iron/steel separated through magnetic screen residue of slag is used as a building material.

**8. Development of Green Belt:** The unit has planted trees in Industry premises and outside the premises to developed green belt. As per the information of the unit has developed approximately 15.29 Hectare green belt in and around the premises. Photographs of the green belt are attached as **Annexure No. 9.**

**B. M/s Ambey Kapada Udyog (M/s Ambey Processer), FL-2 & F.L.-3, Sector-13, GIDA, Gorakhpur:**

In Compliance of the above order dated 13.10.2023 unit has again jointly visited on 18.01.2024 in presence of the unit representative Sri Santosh Pareekh, Director. The unit was found in operation/production during the inspection. The point wise compliance status/observations are as under:-

**1. Environmental Clearance (EC):**

The unit is not covered under the E.I.A. Notification dated by 14.09.2006 passed by MOEF&CC. The Industry is medium scale unit and has covered under red Category.

**2. Compliance of the Environmental Clearance:**

Not Applicable

**3. Consent to establishment:**

The unit was established in the year of 1995 for processing and dying of fabric on job work at plot no. FL-2, GIDA industrial area. For expensation of the boiler capacity the unit has obtained CTE from UPPCB vide letter no. F31402/C-6/NOC/167/GKP/13 dated 07.10.2013. The copy of NOC (CTE) is annexed as **Annexure-10.**

The unit has proposed to enhancement of production capacity from 32 TPD to 60 TPD and unit has obtained separate consent to establishment (CTE) from UPPCB, Lucknow by vide letter no. 195057/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2023 dated 10/01/2024. The copy of NOC (CTE) is annexed as **Annexure-11**.

**4. Consent to Operate (CTO):**

The unit has obtained consent to operate under Water acts by UPPCB vide letter no. 146686/UPPCB/Gorakhpur(UPPCBRO)/CTO/Water/GORAKHPUR/2021 dated 25-4-2022 and Air acts by UPPCB vide letter no. 146690/UPPCB/ Gorakhpur(UPPCBRO)/CTO/Air/GORAKHPUR/2021 dated 25-4-2022 valid up to 31-12-2026. The copy of Consent (Air/Water) is annexed as **Annexure-12**.

**5. Compliance of the conditions of Consent to Operate:**

The unit has found complying with respect to main conditions imposed in CTO as maintain prescribed waste water discharge norms and flue gas emission norms and proper disposal of hazardous sludge generated from ETP. The unit was jointly visited on 18.01.2024 and the sample of treated water submitted to Regional Office, UPPCB, Gorakhpur Laboratory for analysis of the sample. Analysis report receive from laboratory is enclosed, Unit has also installed Real time online effluent monitoring system along with message alert system, which is found operational. The parameters pH, BOD, COD, TSS are showing on screen are within prescribe norms. Photograph of screen and lab analysis report attached as **Annexure-13**.

**6. Compliance of the CSR/CER:**

Not Applicable.

**7. Ash generation from boilers and its disposal:**

Rice Husk is the main fuel used in 2 nos. boilers having capacity 3 TPH, 6 TPH, 2 nos. Thermal fluid Heaters having capacity 15 LKCL/hr establish in Unit. Fly ash generated from incineration of fuel in boiler/ thermal fluid heaters is being collected through dust collection equipments (Multi Cyclone) and bottom ash receive from the boiler is being disposed to low land filling purposes.

**8. Development of Green Belt:**

The unit has planted some trees in Industry premises, outside the premises and at around ponds adopted by unit to developed green belt. Approximate 1.5 acre total area used for development of green belt. Photographs of the green belt are attached as **Annexure No. 14**.

**C. M/s Rungta Agencies (M/s Rungta Industries Pvt. Ltd.), BL-1, Sector-15, GIDA, Gorakhpur:**



In Compliance of the above said order unit has jointly visited on 20.01.2024 in presence of the unit representative Sri Brijesh Tiwari, Manager. The unit was found in operation/production during the inspection. The point wise compliance status/observations are as under:-

**1. Environmental Clearance (EC):**

The unit is not covered under the E.I.A. Notification dated by 14.09.2006 passed by MOEF&CC. The Industry is small scale unit and has covered under Orange Category.

**2. Compliance of the Environmental Clearance:**

Not Applicable

**3. Consent to establishment:**

The old name of unit is Dhara Pashu Ahar and has obtained consent to establishment from UPPCB in the year 2005 was letter no. F47584/C-6/NOC/Dhara Pashu Ahar/GKP dated 15.06.2005 for setup of 25 TPD solvent oil Plot No. BL-1, Sector-15, GIDA, Gorakhpur. The copy of NOC (CTE) is annexed as **Annexure-15**.

For enhancement of production capacity from 25 TPD to 50 TPD, the unit has obtained separate consent to establishment (CTE) from UPPCB, Lucknow by vide letter no. F38451/C-6/NOC/184/2014 dated 28.02.2014. The copy of NOC (CTE) is annexed as **Annexure-16**.

**4. Consent to Operate (CTO):**

The unit has obtained consent to operate from UPPCB since production started. Latest Consolidated Consent & Authorization (CCA) has issued by UPPCB, Lucknow by vide letter no. 171812/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2022 dated 28.12.2022 which is valid up to 31.12.2024. The copy of Consolidated Consent & Authorization (CCA) is annexed as **Annexure-17**.

**5. Compliance of the conditions of Consent to Operate:**

Earlier the unit was jointly visited on 23.08.2023 and the sample of treated waste water, concentration of the B.O.D. parameter in treated effluent/outlet of E.T.P. and are found 38mg/l and 36 mg/l, which is not as per the CPCB prescribed norms. Hence unit is found not complying with the prescribed norms and water consent conditions. Due to that UPPCB, Lucknow has issued Show Cause Notice vide letter no. H 01610, dated 06.10.2023 under section 33A of water (Prevention and Control of Pollution) Act, 1974 as it amended 1978, for imposing of Rs. 10,000.00 per day Environmental Compensation. A copy of the above show cause notice dated 06.10.2023 is enclosed as **annexure no. 18**. The unit has again visited and collected treated water sample by UPPCB, Gorakhpur officials on dated 20.01.2024 and as per the analysis report the parameters of the treated effluent are found within the prescribed norms and total treated effluent was being found recycle in cooling process and maintained Zero Liquid Discharge in unit. As per the production record total defaulter working days are determined 06 days. On the

basic of the above defaulter days, recommendation for imposing of Rs. 60000/- environmental compensation report has been sent to Board H.O by Regional Office, Gorakhpur.

At the time of inspection on dated 20.01.2024, the unit has found complying and maintained zero discharge in unit with respect to main conditions imposed in CTO. Treated water sample, which is being found recycle in cooling process are collected from outlet of ETP and analysis report of the sample collected are found within the prescribe norms. Analysis Report enclosed as **Annexure No. 19**. The air quality monitoring of the stack emission of the unit was also conducted on dated 20.01.2024 by the laboratory of the Regional Office, UPPCB. The concentration of the parameters of emission are found within the prescribe norms. Stack Monitoring Report enclosed as **Annexure No. 20**.

**6. Compliance of the CSR/CER:**

Not Applicable

**7. Ash generation from boilers and its disposal:**

Rice Husk is the main fuel used in 8 TPH boiler establish in Unit. Fly ash generated from incineration of fuel in boiler is being collected through dust collection equipments (Multi Cyclone) and bottom ash receive from the boiler is being disposed to low land filling purposes.

**8. Development of Green Belt:**

The unit has planted some trees in Industry premises and outside the premises to developed green belt. Photographs of the green belt are attached as **Annexure No. 21**.

**D. M/s India Glycols Ltd., E-1, Sector-13, GIDA, Gorakhpur**

In Compliance of the above said order unit has jointly visited on 18.01.2024. In presence of the unit representative Sri Shilendra Pandey, Unit Head. The unit was found in operation/production during the inspection. The point wise compliance status/observations are as under:-

**1. Environmental Clearance (EC):**

The unit is covered under the E.I.A. Notification dated by 14.09.2006 passed by MOEF&CC and industry has obtained E.C. vide letter no. J-11011/198/2005-IA.II (I) dated 22.08.2005 for installation of Distillery Unit of 200 KLPD capacity. On the basic of spent wash generation was allowed at the rate of 11 KL/KL of alcohol & Zero liquid discharge through evaporation/concentration of spent wash partly followed by incineration and partly through bio composting. The copy of the E.C. attached as **Annexure No. 22**.

The Zero Liquid Discharge scheme was revised on evaporation and incineration technology and the scheme was approved by MOEF&CC by vide letter no. J-11011/198/2005-IA.II (I) dated 10.02.2006. The copy of the E.C. attached as **Annexure No. 23**.




**2. Compliance of the Environmental Clearance:**

For the treatment and maintain ZLD in premises, the Unit has installed steam based multi effect evaporator system and slop fired boiler having capacity 50 TPH and 1500 KLD Capacity of Condensate Processing Unit (CPU). At the time of joint inspection all the above units of ZLD technology are found operational and CPU treated effluent is being used in process of molasses dilution and as make up water in cooling towers. No any effluent discharge was being found at the time of inspection.

**3. Consent to establishment:**

The unit has obtained consent to establishment from UPPCB in the year 2005 was letter no. F47538/C-6/NOC/IGL/GKP dated 14.06.2005 for setup of 200 KLD distillery plant at Plot No. E-1, Sector-13, GIDA, Gorakhpur. The copy of NOC (CTE) is annexed as **Annexure-24**.

For enhancement of production capacity from 200 KLPD to 260 KLPD based on molasses and grains as raw material, the unit has obtained separate consent to establishment (CTE) from UPPCB, Lucknow by vide letter no. 12/UPHOC6/EIA/Gorakhpur/221 dated 01.07.2021. The copy of NOC (CTE) is annexed as **Annexure-25**.

**4. Consent to Operate (CTO):**

The unit has obtained consent to operate from UPPCB since production started. Latest Consolidated Consent & Authorization (CCA) has issued by UPPCB, Lucknow by vide letter no. 195969/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2023 dated 20.12.2023 which is valid up to 31.12.2028. The copy of Consolidated Consent & Authorization (CCA) is annexed as **Annexure-26**.

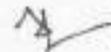
**5. Compliance of the conditions of Consent to Operate:**

The unit has found complying with respect to main conditions imposed in CTO as maintain ZLD, Flue gas emission standards norms. At the time of inspection water sample of CPU treated water, which is being recycle in cooling and molasses dilution process are collected and analysis report of the sample collected is being found within the prescribe norms. Analysis Report enclosed as **Annexure No. 27**. The air quality monitoring of the stack emission of the unit was also conducted on dated 14.12.2023 by the laboratory of the Regional Office, UPPCB. The concentration of the parameters of emission are found within the prescribe norms. Stack Monitoring Report enclosed as **Annexure No. 28**.

Compliance reports of the condition of CTO/CCA is being submitted by the unit to UPPCB and CPCB as per protocol.

**6. Compliance of the CSR/CER:**

The unit has intimated that improvement of quality of life of surrounding community through CSR and focusing on health, education, ruler infrastructure development and women empowerment, the cost incurred in last 3 year of Rs. 13690561.00 (One crore thirty six lacks



ninety thousand five hundred sixty one) and Rs 94.36 crore incurred every year under CER for installation/operation and maintenance of various pollution mitigation measures, energy saving equipments, reduction of ground water consumption, waste minimization and green belt development. Details of CSR/CER receive from unit is attached as **Annexure No. 29**.

**7. Ash generation from boilers and its disposal:**

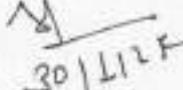
Fly ash generated from incineration of fuel like coal, rice husk from boilers is being collected through dust collection equipments (ESP) and stored in storage silos which is being sell to cement and cement block brick/tile manufacturing units. Bottom ash receive from the boilers are being disposed to low land filling purposes. Details of the total Ash generated/disposed off during financial year 2022-2023 from the unit are attached as **Annexure No.30**.

**8. Development of Green Belt:**

The unit has planted trees in Industry premises and outside the premises to developed green belt. As per the information of the unit has developed approximately 16 Acer green belt in and around the premises. Photographs of the green belt are attached as **Annexure No. 31**.

The above joint inspection report along with all the annexure and photographs of the sites inspected is being submitted for kind perusal and further necessary action please.

  
(Anil Kumar Sharma)  
Regional Officer  
UPPCB  
Gorakhpur

  
(Anjani Kumar Singh)  
A.D.M. (City)  
Distt-Gorakhpur

F. No. J-11011/229/2008-IA.II (I)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

Indira Paryavaran Bhawan  
Jor Bagh Road, Aliganj,  
New Delhi - 110003  
E-mail: sharath.kr@gov.in  
Tel: 011-24695319

Dated: 18<sup>th</sup> October, 2017

To

M/s Gallantt Ispat Limited,  
Plot No: AI -5, Sector - 23,  
Gida Industrial Area, Tehsil: Sahjanwa, District;  
Gorakhpur, Uttar Pradesh - 273 209  
e-mail: gil@gallantt.com

**Subject: Expansion of Integrated Steel Plant (MS Billet from 216000 TPA to 330000 TPA; Captive power from 24 MW to 53 MW; Sponge Iron from 198000 TPA to 297000 TPA) of M/s Gallantt Ispat Limited, Plot No: AI -5, Sector - 23, Gida Industrial Area, Tehsil: Sahjanwa, District; Gorakhpur, Uttar Pradesh - Environmental Clearance under EIA Notification, 2006 Regarding.**

Sir,

This has reference to your online application vide proposal no. IA/UP/IND/55089/2016 on 10<sup>th</sup> July 2017 along with the copies of ELA/EMP seeking environmental clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at Sl. No. 3(a) Metallurgical industries (ferrous & non-ferrous), under category 'A' of the Schedule of EIA Notification, 2006 and appraised at the Central Level.

2.0 The proposed expansion of Integrated Steel Plant of M/s Gallantt Ispat Limited located at Plot No: AL - 05, Sector - 23, GIDA Industrial Area, Tehsil: Sahjanwa, District: Gorakhpur in Uttar Pradesh was initially received in the Ministry on 1<sup>st</sup> June 2016 for obtaining Terms of Reference (ToR) as per EIA Notification, 2006. The project was appraised by the Expert Appraisal Committee [EAC (Industry-I)] in its 8<sup>th</sup> meeting held during 27<sup>th</sup>- 28 June 2016 and recommended for prescribing ToRs to the above-mentioned project for undertaking detailed EIA and EMP study for obtaining environmental clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on 11<sup>th</sup> August 2016 vide Lr. No. J-11011/229/2008 -IA.II(I).

3.0 The present proposal is for expansion of existing Integrated Steel Plant for enhancement of production of Sponge Iron from 198000 TPA to 297000 TPA; Billets from 216000 TPA to 330000 TPA; and CPP from 24 MW to 53 MW. The existing project was accorded environmental clearance vide letter number J-11011/229/2008-IA.II(I) dated 2<sup>nd</sup> February 2009. The Status of compliance of earlier environmental Clearance was obtained from Regional Office, Lucknow, vide Lr. No. IV/ENV/UP/IND-118/303/2009/34 dated 23.05.2017. There are no non-compliances reported by Regional officer.

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*Environmental Clearance for Expansion of Integrated Steel Plant (MS Billet from 216000 TPA to 330000 TPA; Captive power from 24 MW to 53 MW; Sponge Iron from 198000 TPA to 297000 TPA) of M/s Gallantt Ispat Limited, Plot No: AI -5, Sector - 23, Gida Industrial Area, Tehsil: Sahjanwa, District: Gorakhpur, Uttar Pradesh*

The proposed expansion capacity for different products for existing industry site as below:

Sl. No.	Particulars	Sanctioned capacity as per EC	Installed Capacity	Proposed expansion	Total Capacity (after expansion)
1	Sponge Iron Plant	198000 TPA	99000 TPA	99000 TPA	297000 TPA (2 X 450 TPD X 330 days - By modification of existing kiln of 300 T/day to 450 T/day and addition of one more kiln with the capacity of 450 T/day in place 300 T/day sanctioned)
2	M. S. Billets via induction Furnace & Caster Machine Route	216000 TPA	216000 TPA	114000 TPA	330000 TPA (2 x 20 T + 2 x 30 T X 10 Heat x 330 days - By replacing existing 4 Induction Furnace of 15 T/Heat to 2 Induction furnace of 30 T/Heat and 02 IF of 20 T/Heat along with 01 No IF of 15 T/Heat as standby)
3	Captive Power Plant				
	WHRB	8.0 MW	8.0 MW	10.0 MW	Total: 53.0 MW (24 MW Existing + 29 MW Proposed - to generated 53.0 MW electricity, one number new 110 TPH FBC boiler and 35 TPH WHRB boiler along with existing 50 (01 no) FBC boiler and 35 TPH (01No.) boiler will be utilised.
	AFBC	16.0 MW	10.0 MW	19.0 MW	

4.0 The total land required for the existing plant and proposed project is 40.50 Hectare. This entire land is already acquired and available as there is existing plant operational on the same land. This land is situated in GIDA Industrial Area. No River passes through the project area. It has been reported that no water body/water body exist around the project and modification/diversion in the existing natural drainage pattern at any stage has not been proposed.

5.0 The topography of the area is flat and reported to lies between 26° 45'26.96" to 26° 45'44.46" N Latitude and 83°11'49.74" to 83°12'15.41" E Longitude in Survey of India Topo Sheet No. 63N/1, 63N/2, 63N/5 & 63N/6 at an elevation of 77 - 78 m AMSL. The ground water table reported to ranges between 3.0 - 4.0 m bgl during the post-monsoon season and 4 - 5 m bgl during the pre-monsoon season. Based on the hydro-geological study, it has been reported that the radius of influence of pumped out water will be 100.0 m.

6. No National Park/WL etc are in the core and buffer zone of the project. The authenticated list of flora and fauna provided EIA report.

## 7. Detailed process provided in EIA report and list of raw material given below:

S No	Raw Material	Consumption (TPA)			Source of Supply	Method of Transport
		Existing	Proposed expansion	Total after expansion		
<b>Sponge Iron Plant</b>						
1	Iron Ore	99000	138600	237600	Mines	Rail
2	Pellets	99000	138600	237600	Manufacturer	Rail
3	Coal	99000	138600	267300	Mines	Rail
4	Dolomite	4950	9900	14850	Local Market	Road
<b>Steel Melt Shop Division (Induction Furnace with Continues Caster)</b>						
1	Sponge Iron	198000	99000	297000	In House	Conveyers
2	MS Scraps	72845	36422	109267	Local Market	Road
3	Ferro Alloy	3240	1710	4950	From Local Manufacturer	Road
<b>Captive Power Plant</b>						
1	Coal	38016	86724	124740	Mines	Rail
2	Rice Husk	12672	70488	83160	Local Market	Road
3	Dolochar	26038	15542	41580	In house	Conveyers

8.0 The targeted production capacity of the Sponge Iron from 198000 TPA to 297000.0 TPA; Billets from 216000.0 TPA to 330000.0 TPA; and CPP from 24 MW to 53 MW. Iron ore for the plant would be procured from various mines from open market / online bidding and transportation will be done through Rail / Road.

9.0 The Fresh water requirement of the project is estimated at 4254.0 m<sup>3</sup>/day after expansion. Existing fresh water requirement is 1700.0 m<sup>3</sup>/day. Fresh water will be met from the ground water. The permission for drawl of groundwater is obtained from CGWA for existing capacity vide Lr. No. 24-4-(161)/CGWA/NR/2008-518 dated 5<sup>th</sup> April 2016. For expansion CGWA application has been already filed and it is under process.

10.0 The power requirement of the project is estimated as 40.0 MW after expansion. Currently, there is a power requirement of 25.0 MW for existing plant. 18 MW captive power is already installed at site and the company is also having 10.0 MW grid connection from the Poorvanchal Vidyut Nigam Limited.

11.0 Baseline environmental studies were conducted during post-monsoon & partial winter season i.e. from 1<sup>st</sup> October 2016 to 31<sup>st</sup> December 2016. Ambient Air Quality monitoring has been carried out at 8 locations during 1<sup>st</sup> October 2016 to 31<sup>st</sup> December 2016 and the data submitted indicated: PM<sub>10</sub> (69.85 µg/m<sup>3</sup> to 85.95 µg/m<sup>3</sup>), PM<sub>2.5</sub> (32.43 to 55.95 µg/m<sup>3</sup>), SO<sub>2</sub> (12.54 to 16.06 µg/m<sup>3</sup>) and NO<sub>x</sub> (14.93 to 22.53 µg/m<sup>3</sup>). The results of the modelling study indicate that the maximum increase of GLC for the proposed project is 2.77 µg/m<sup>3</sup> with respect to the PM<sub>10</sub>; 7.80 µg/m<sup>3</sup> with respect to the SO<sub>2</sub>; and 12.48 µg/m<sup>3</sup> with respect to the NO<sub>x</sub>.

12.0 Ground water quality has been monitored in 8 locations in the study area and analysed. p<sup>H</sup>: 7.4 to 7.77; Total Hardness: 287.17 to 432.55 mg/l; Chlorides: 39.08 to 178.92 mg/l; and

Fluoride: 0.86 to 1.08 mg/l. Heavy metals are within the limits. Surface water samples were analysed from 8 locations. pH: 7.4 to 8.09; DO: 2.2 to 4.0 mg/l; BOD: 3.6 to 10.94 mg/l; and COD from 11.56 to 43.6 mg/l.

13.0 Noise levels are in the range of 50.12 to 60.18 dB(A) for daytime and 44.83 to 50.29 dB(A) for night time.

14.0 As the present proposal is for expansion of existing industry and the Industry is situated in GIDA Industrial Area, no R&R is involved.

15.0 It has been reported that a total of 239.0 T/day of ash will be generated from the plant including expansion. Out of this, 20% will be bed ash and 80% will be fly ash. Fly ash will be supplied to cement manufacturers / brick manufacturers. Bed ash will be supplied for road construction. Fly ash will be stored in silos and will be supplied by bulkers. About 111 tons of Slag will be generated from Induction Furnace and 100 % will be used in road construction / civil construction.

16.0 It has been envisaged that an area of 13.36 ha has been developed as green belt around the project site to attenuate the noise levels and trap the dust generated due to the project development activities.

17.0 It has been reported that the Consent to Establish and Consent to Operate from the Uttar Pradesh State Pollution Control Board was obtained vide UPPCB Letter No. F-47391/C-6/NOC/36/GKP dated 08<sup>th</sup> April, 2009 and F-72759/C-6/Water consent/ 121/2016 dated 21<sup>st</sup> January 2016 & F-72758/C-6/ Air Pollution/ 121/2016 respectively and consent is valid up to December 2017.

18.0. The Public hearing for the proposed expansion was held on 25.04.2017 at existing industry premises under the chairmanship of Additional District Magistrate, Gorakhpur for expansion of existing integrated steel plant at plot no: AL - 05, Sector : 23, GIDA Industrial Area, Sahjanwa Gorakhpur. The issues raised during public hearing are related to air pollution; dust; noise pollution and fly ash management. An amount of 510.0 Lakhs (2.53 % of project cost) has been earmarked for Enterprise Social Commitment (ESC) based on public hearing issues. The action plan for all developmental activities under ESC are as follows:

Sl	Activities	1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	4 <sup>th</sup> Year	5 <sup>th</sup> Year	Total
1	Pipeline distribution Drinking water and storage, supply of water purifier	60.0	40.0	16.0	10.0	10.0	136.0
2	Providing fabricated toilets and drainage system, rain water storage and use	25.0	20.0	20.0	20.0	15.0	100.0
3	Opening of health check-up centre outside the factory	20.0	16.0	15.0	15.0	15.0	81.0
4	Adoption and development of village infrastructure	39.0	39.0	36.0	36.0	35.0	185.0
	Total	144.0	115.0	87.0	81.0	75.0	502.0

19.0 The capital cost of the project is Rs. 26.13 Crores and the capital cost for environmental protection measures is proposed as Rs. 866.5 Lakhs. The annual recurring cost towards the environmental protection measures is proposed as Rs 85.0 Lakhs. The detailed CSR plan has been provided in the EMP. The employment generation from the proposed expansion is 140 persons.

20.0 Greenbelt has been developed in 13.36 Ha which is about 33 % of the total project area. A 3-tier greenbelt, consisting of at least 30 m wide around plant boundary will be developed as greenbelt and green cover as per CPCB/MoEFCC guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total of 10000 saplings will be planted and nurtured per year for next five years.

21.0 The proponent has mentioned that there are no court cases or violation under EIA Notification, 2006 or directions under Environment (Protection) Act to the project or related activity.

22.0 The proposal was considered in the 21<sup>st</sup> meeting of Expert Appraisal Committee [EAC(Industry-I)] held during 10<sup>th</sup> – 11<sup>th</sup> August 2017. The project proponent has made detailed presentation along with EIA Consultant M/s Grass Root Research and Creation India (P) Ltd, Noida.

23.0 After detailed deliberations, the EAC (Industry-I) recommended the proposal for Environmental Clearance and stipulated Specific Conditions along with other environmental conditions while considering for accord of environmental clearance.

24.0 The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee (Industry-I) and hereby decided to grant environmental clearance for the proposed expansion of Integrated Steel Plant (MS Billet from 216000 TPA to 330000 TPA; Captive power from 24 MW to 53 MW; Sponge Iron from 198000 TPA to 297000 TPA) of M/s Gallantt Ispat Limited, Plot No: A1 -5, Sector – 23, Gida Industrial Area, Tehsil: Sahjanwa, District: Gorakhpur, Uttar Pradesh under the provision of EIA Notification dated 14<sup>th</sup> September, 2006, as amended, subject to strict compliance of the following Specific and General conditions:

**A. SPECIFIC CONDITION:**

- i. Expansion operation shall be carried only after obtaining permission from the CGWA for the additional water required for expansion proposal.
- ii. The company shall ensure 100% utilization of the fly generated from the plant. No dumping of fly ash is allowed in the premises.
- iii. An amount of Rs. 510 Lakhs @ 2.53% of the project cost allocated for Enterprise Social Commitment (ESC) based on the issues raised by Public Hearing shall be utilized as capital expenditure in project mode. The project shall be completed in concurrence with the implementation of the expansion and estimated based on Scheduled Rates.
- iv. The project proponent shall adhere to "Zero Liquid Discharge (ZLD) for the industrial effluents".

- v. In order to reduce air pollution, additional air pollution control systems viz, Filter bag house designed for 150% of the air flow rate. The filter bag shall be PTFE dipped PPS type.
- vi. Mechanical Vacuum Cleaners shall be deployed for cleaning of internal roads for prevention of fugitive dust. Dust extraction and suppression system shall be provided at all the transfer points, raw material handling plant and sponge iron plant. Water sprinkling system shall be provided to control secondary fugitive dust emissions generated during screening, loading, unloading, handling and storage of raw materials etc.
- vii. Green belt shall be developed in 33.15 acres equal to 33 % of plant area with native tree species in accordance with CPCB guidelines. The greenbelt shall *inter alia* cover the entire periphery of the plant.
- viii. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) shall be complied with
- ix. The project proponent shall provide Air Pollution Control Devices (APCD) at stacks of CPP and DRI plant/WHRB and installed with continuous stack monitoring (24x7) devices to monitor air emissions.
- x. The PP shall prepare GHG emission inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
- xi. The PP shall carry out heat stress analysis in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- xii. All DRI Kilns shall have Waste Heat Recovery Boiler and shall meet the emission standards as notified under E(P) Act.
- xiii. Rain water harvesting system shall be adopted, and practice for ground water recharge followed, based on hydro geological conditions at the site.
- xiv. Emergency Preparedness Plan based on Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan (DMP) shall be implemented.
- xv. All the char generated shall be further utilised for power generation. Blast furnace (BF) slag granulation system shall be provided for further utilization. BF Flue dust and gas cleaning plant sludge shall be re-cycled / re-used. The dust collected from the APCD in the raw material handling section shall be reused / recycled
- xvi. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

**B. GENERAL CONDITIONS:**

- i. The project authorities must strictly adhere to the stipulations made by the concerned State Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- iii. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub> are anticipated in consultation with the SPCB. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> November 2009 shall be followed and data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Lucknow and the SPCB/CPCB once in six months.
- iv. The Project Proponent shall conform to:
  - a. The emission standards specified vide S.O. 3305 (E) dated 7<sup>th</sup> December 2015 for the Thermal Power Plant.
  - b. Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled as per vide G.S.R. 414(E) dated 30<sup>th</sup> May 2008.
  - c. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> November 2009.
  - d. Proper handling, storage, utilization and disposal of all the hazardous and other waste shall be carried as per the provisions of Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
  - e. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003 and 2009. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding.
  - f. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dB(A) during day time and 70 dB(A) during night time.
- v. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vi. An amount of Rs. 866.5 Lakhs towards Capital cost and Rs 85.0 Lakhs per annum for recurring cost for environment pollution control measures shall be earmarked. The funds so provided shall not be diverted for any other purpose.
- vii. The project proponent shall:
  - a. send a copy of clearance letter to the heads of Local Bodies, Panchayat, Municipal bodies and relevant offices of the Government;

- b. put on the clearance letter on the website of the company for access to the public;
- c. inform the public through advertisement within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment, Forests and Climate Change (MoEF&CC) at <http://envfor.nic.in>;
- d. upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same periodically;
- e. monitor the criteria pollutants level namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company;
- f. submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB;
- g. submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company; and
- h. inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

25.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

26.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

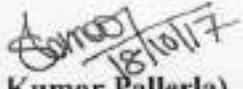
27.0 The PP shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the EAC. The commitment made by the project proponent to the issue raised during Public Hearing shall be implemented by the proponent.

28.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

29.0 This EC supersedes the earlier EC granted vide letter Lr. No. J-11011/229/2008-IA.II(I) dated 2<sup>nd</sup> February 2009.

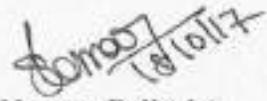
316  
30.0 Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This issues with the approval of Competent Authority,

  
(Sharath Kumar Pallerla)  
Scientist 'F'/Director

Copy to:-

- 1). **The Secretary**, Department of Environment, Government of Uttar Pradesh, Sachivalaya, Babu Bhawan, Adjacent to Vidhan Sabha, Lucknow – 226001.
- 2). **The Chief Wildlife Warden**, Government of Uttar Pradesh, 17, Rana Pratap Marg, Lucknow, U.P
- 3). **The Additional Principal Chief Conservator of Forests**, Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020,
- 4). **The Chairman**, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
- 5). **The Chairman**, State Pollution Control Board, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar Lucknow – 226 010.
- 6). The Member Secretary, Central Ground Water Authority, A2, W- 3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
- 7). **The District Collector, Gorakhpur** District, State of Uttar Pradesh.
- 8). **Guard File / Record file / Monitoring file.**
- 9). **MOEF&CC Website.**

  
(Sharath Kumar Pallerla)  
Scientist 'F'/Director

F. No. J-11011/229/2008-IA.II(I)  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 (Impact Assessment Division)

Indira Paryavaran Bhawan  
 JorBagh Road, Aliganj,  
 New Delhi - 110003  
 E-mail: dirind-mee@env.gov.in  
 Tel: 011-24695368  
 Dated: 14.10.2020

To:  
**M/s. Gallantt Ispat Limited**  
 Gallantt House, 1-7, Jangpura Extension,  
 New Delhi-110014.  
 Email: gil@gallantt.com

Subject: Expansion of Integrated Steel Plant; Sponge Iron (2,97,000 to 5,94,000 TPA), MS Billet (3,30,000 to 6,53,400 TPA), Captive power (53 to 80.5 MW), Rolling mill (3,30,000 TPA) and Installation of Pellet plant (792000TPA) by **M/s. Gallantt Ispat Limited** located at AL 5, Sector 23, GHDA Industrial Area, Tehsil Sahjanwa, District Gorakhpur, Uttar Pradesh- Environment Clearance-regarding.

Sir,

M/s Gallant Ispat Ltd made online application vide proposal no. IA/UP/IND/119401/2016 dated 26<sup>th</sup> September, 2019 in the prescribed Form -2 along with copies of EIA/EMP report, other documents and additional details submitted on PARIVESH portal on 04.01.2020, 05.02.2020 and 10.06.2020 seeking Environmental Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at Sl. No. 3(a) Metallurgical Industries (Ferrous and Non-ferrous) under Category "A" EIA Notification, 2006 and the proposal is appraised at Central level.

1. The existing steel plant of M/s Gallantt Ispat Ltd is located at AL-5, Sector 23, GHDA Industrial Area, Tehsil Sahjanwa, District Gorakhpur, Uttar Pradesh. Project proposal for expansion of existing steel plant of M/s. Gallantt Ispat Ltd was initially received in the Ministry on 28<sup>th</sup> January, 2019 for obtaining Terms of Reference (ToR) as per EIA Notification, 2006. The project was appraised by the Reconstitute Expert Appraisal Committee (Industry) [EAC (I)] during its 4<sup>th</sup> meeting held on 20-22<sup>nd</sup> February 2019 and prescribed ToRs to the project for undertaking detailed EIA study for obtaining environmental clearance. Accordingly, the Ministry had prescribed ToRs to the project on 27<sup>th</sup> May 2019 vide Lr. No. J-11011/229/2008-IA II (I).
2. Based on the ToRs prescribed to the project, the project proponent submitted an application for EC to the Ministry on 26<sup>th</sup> September 2019.

**Details submitted by the project proponent**

1. Proposal of M/s Gallantt Ispat Limited is for expansion of Integrated Steel Plant; Sponge Iron (297000 to 594000 MTPA), MS Billet (30000 to 653400 MTPA), Captive power (53 to 80.5 MW) and New Pellet plant establishment 792000 MTPA. The existing project was accorded EC vide Lr.no J-11011/229/2008-IA-II (I) dated 18<sup>th</sup> October, 2017.
2. The Status of compliance of earlier EC was obtained from Regional Office, Lucknow vide

letter no. IV/Env/UP/Ind-154/459/ 2017/104 dated 19<sup>th</sup> September, 2019. No non-compliances were reported by Regional officer.

6. Proposed capacity and configuration of expansion project is given as below:

Unit	Existing Capacity and configuration	Additional Capacity and configuration	Capacity after expansion and configuration
Sponge Iron Plant	2,97,000 MTPA	2,97,000 MTPA	5,94,000 MTPA
	2 x 450 TPD	1 x 750 TPD & 1 x 150 TPD	2x 450 TPD, 1 x 750 TPD & 1 x 150 TPD
M.S. Billets	3,30,000MTPA	3,23,400 MTPA	6,53,400 MTPA
	2 x 20 T* & 2 X 30 T	2x 22.5 T & 2 x 27.5 T	4 x 30 T, 2 x 22.5 T & 2 x 27.5 T
Captive Power Plant	53 MW (35 MW of FBC and 18 MW of WHRB)	27.5 MW (FBC & WHRB)	80.5 MW (44.5 MW of CFBC and 36 MW of WHRB)
Pelletization Plant	-	7,92,000 MTPA	7,92,000 MTPA
Rolling Mill	3,30,000 TPA	-	3,30,000 TPA

7. The expansion will be in the existing plant premises of 45.903 ha which is an industrial land. No forest land is involved. It has been reported that no water body exists around the project and modification/diversion in the existing natural drainage pattern at any stage has not been proposed.
8. The topography of the area is flat and reported to lie between 26°45'16.12" to 26°45'44.48"N Latitude and 83°11'37.63" to 83°12'15.71" E Longitude in Survey of India topo sheet No. 63N1, 63 N2, 63 N5 and 63 N6, at an elevation of 84 m AMSL.
9. The ground water table reported to range between 2.5 m to 4.49 m below the land surface during the post-monsoon season and 2.13 m to 6.5 m below the land surface during the pre-monsoon season. The project area falls in Sahjanwa block which falls under Safe Category and stage of ground water development is 68.44%.
10. No National Park/Wildlife Sanctuary/Biosphere Reserve/Tiger Reserve etc. are reported to be located in the study area of the project. The area also does not report to corridor for Schedule-I fauna.
11. The process of project showing the basic raw material used and the various processes involved to produce the final output, waste generated in process are shown below.

S. No.	Raw Material	Consumption (TPA)			Source of Supply	Mode of Transport
		Existing	Additional	Total after Expansion		
<b>SPONGE IRON PLANT</b>						
1	Iron Ore	237600	-	66528	Open market	Rail
2	Pellets	237600	557172	794772	Self/Manufacturer	Conveyer/Rail
3	Coal	267300	267300	534600	Import/Linkage auction/ Open Market	Rail

S. No.	Raw Material	Consumption (TPA)			Source of Supply	Mode of Transport
		Existing	Additional	Total after Expansion		
1.	Dolomite	14850	14850	29700	Open Market	Road
<b>PELLETIZATION PLANT</b>						
1.	Iron Ore Fines	-	883872	883872	Open Market	Rail
2.	Bentonite	-	6336	6336	Open Market	Road
3.	Lime Stone	-	7920	7920	Open Market	Road
4.	Dolomite	-	3960	3960	Open Market	Road
5.	Coal (for PGP/ mix)	-	43560	43560	Open Market	Rail
<b>STEEL MELT SHOP DIVISION (INDUCTION FURNACE WITH CONTINUOUS CASTER)</b>						
1.	Sponge Iron	297000	297000	594000	In House	Conveyers
2.	MS Scraps	109267	91512	200779	Local Market	Road
3.	Ferro Alloy	4950	2891	7841	From Local Manufacturer	Road
<b>CAPTIVE POWER PLANT</b>						
1.	Coal	124740	89760	214500	Linkage auction/open market	Rail
2.	Rice Husk	83160	-	35244	Local Market	Road
3.	Dolochar	41580	38610	80190	In house	Conveyers

12. The targeted production capacity after expansion will be Sponge iron from 297000 to 594000 MTPA, MS Billet from 330000 to 653400 MTPA, Captive Power from 53.0 to 80.5 MW. A new pellet plant, 792000 MTPA capacity, will be installed. Iron ore fines/ coal for the plant will be procured from Open Market. The major raw materials viz., iron ore, coal will be transported through Rail.
13. The total water requirement of the project is estimated as 6776 m<sup>3</sup>/day (Existing - 4254 m<sup>3</sup>/day + Proposed - 2522 m<sup>3</sup>/day) which will be obtained from groundwater. Permission for withdrawal of required groundwater has been obtained by CGWA NOC no. 21-4 (161)/NR/CGWA/2008-831 dated 13<sup>th</sup> Nov., 2019.
14. Power Requirement – 53 MW Existing for Integrated steel Plant + 27.5 MW additional for proposed expansion of Integrated steel plant = 80.5 MW which will met from Captive power plant. Additional 5 MW power requirement for re-rolling mill is met from Purvanchal Vidyut Vitran Nigam Limited. Thus, after integration of two units power requirement will be 85.5 MW which will be met from Captive Power plant and Purvanchal Vidyut Vitran Nigam Limited.
15. Baseline environmental studies were conducted during summer season i.e. from March to May 2019. Ambient air quality monitoring has been carried out at eight locations during March to May, 2019 and the data submitted indicated: PM<sub>10</sub> (58.3 to 93.6 µg/m<sup>3</sup>), PM<sub>2.5</sub> (26.5 to 54.5 µg/m<sup>3</sup>), SO<sub>2</sub> (7.0 to 20.6 µg/m<sup>3</sup>) and NO<sub>x</sub> (12.9 to 36.7 µg/m<sup>3</sup>). The results of the modelling study indicates that the maximum increase of GLC for the proposed project is 3.65 µg/m<sup>3</sup> with respect to the PM<sub>10</sub>, 1.51 µg/m<sup>3</sup> with respect to the SO<sub>2</sub> and 0.9 µg/m<sup>3</sup> with respect to the NO<sub>x</sub>.
16. Ground water quality has been monitored in eight locations in the study area and analyzed. pH: 7.35 to 8.02, Total Hardness: 164.9 to 414.8 mg/l, Chlorides: 27.07 to 192.47 mg/l, Fluoride: 0.57 to 0.84 mg/l, Heavy metals are within the limits. Surface water samples

were analyzed from four locations. pH: 7.45 to 8.08; DO: 5.2 to 7 mg/l and BOD: 2.4 to 14.0 mg/l. COD from 10.8 to 52.4 mg/l.

17. Noise levels ( $L_{eq}$ ) are in the range of 52.6 to 68.9 dB(A) for day time and 41.4 to 62.6 dB(A) for Night time.
18. The expansion project will be within the existing plant premises & additional land (industrial) which is already acquired by the company and thus no R & R is involved.
19. The details of existing and additional solid & hazardous waste generation have been shown in the table below.

Solid waste	Existing (TPD)	Total after Expansion (TPD)	Management
Dolochar	126.0	243	Dolochar is being/will be utilized in AFBC boiler for captive power generation and after expansion it would be managed through the same technique.
Slag	111.0	198	SMS Slag is being used in filling of Low-lying area and in road making and after expansion will be utilized in same way.
Ash & Dust	239.0	350	Fly ash from the Boiler and APCS is being/will be sold to Cement industry and brick manufacturing unit
Ash-Pellet plant		20	Ash will be sold to cement manufacturers.

20. It has been envisaged that greenbelt has already been developed in an area of 13.41 ha i.e. 33 % of the total plant area. During expansion, additional greenbelt will be developed in an area of 1.88 ha to attenuate the noise levels and trap the dust generated due to the project development activities. Therefore, 15.29 ha i.e. ~ 33.3% of the total plant area (45.903 ha) will be developed as greenbelt as per CPCB/ MoEF&CC, New Delhi guidelines.
21. It has been reported that the Consent to Operate from the Uttar Pradesh Pollution Control Board (UPPCB) has been obtained for air vide letter no. H12172/C-6/Air Pollution/121/17/GKP dated 17.11.2017 and valid from 01.01.2018 to 31.12.2019 and for water vide letter no. H12171/C-6/Water Pollution- 121/17/GKP dated 17.11.2017 and valid from 01.01.2018 to 31.12.2019.
22. The capital cost of the project is ₹ 602.53 Cr and the capital cost for environmental protection measures is proposed as ₹ 35.44 Cr. The annual recurring cost towards the environmental protection measures is proposed as ₹ 4 Crores/annum.
23. Additional employment generation from the expansion will be for 405 nos. of persons. With the existing 860 nos. of employees including re-rolling mill, total employment generation after expansion will be for 1265 nos. of persons.
24. Public hearing for the expansion project was held on 22<sup>nd</sup> August, 2019 at 04:00 pm in plant premises under the chairmanship of Shree Rakesh Kumar Shrivastav (Additional District Magistrate City, Gorakhpur) for expansion of Integrated Steel Plant; Sponge Iron (297000 to 594000 MTPA), MS Billet (330000 to 653400 MTPA), Captive power (53 to 70.5 MW) and installation of Pellet plant (792000 MTPA). The issues raised during public hearing are employment and environmental pollution. An amount of ₹ 452 Lakhs (of total

capital cost i.e. ₹. 602.53 Cr) has been earmarked for CER activities based on public hearing issues.

25. Project proponent mentioned that a court case bearing Original Application No. 116/2014; Yicena Shukla Vs Municipal Corporation, Gorakhpur & Ors. was filed in Hon'ble National Green Tribunal wherein M/s Gallant Ispat Ltd was not an impleaded party. There is no court case or violation under EIA Notification to the project or related activity.
26. EIA Consultant - M/s. J.M. Enviro Net Pvt. Ltd. (Serial. No. 88).
27. The proposal was considered Reconstituted Expert Appraisal Committee (Industry -I) meetings held during 21-23<sup>rd</sup> October 2019, 16-17<sup>th</sup> January 2020, 24-25<sup>th</sup> February 2020 and 25-26<sup>th</sup> June 2020.

**Observations of the committee (EAC meeting held during 25-26<sup>th</sup> June 2020)**

28. The committee has discussed the revised proposal considering aspects of integration of the rolling mill, energy savings, additional power requirements, complaint revived in the Ministry related to tree cut, condenser in power plant etc., *vis-a-vis*, impacts of the revised proposal. The committee observed the following:
  - i. In accordance with decision of EAC, revised proposal by integrating 330000 TPA Rolling mill has been submitted and accordingly the EIA report has been revised.
  - ii. Hot charging of 90% billets to rolling is proposed with relevant retrofitting /modifications as required for. The existing reheating furnace shall be used only for 10 % time i.e. for remaining billets and proposed to operate with furnace oil.
  - iii. Coal usage shall be phased out immediately which reduces 27000 TPA coal of coal consumption in turn reduction in pollution load.
  - iv. Water consumption in furnace will also get reduced.
  - v. Power consumption shall be reduced by 45000 kwh/year in rolling mill due to hot charging.
  - vi. Additional plantation is proposed which increases total plantation from 13.41 ha to 15.3 ha.
  - vii. It is reconfirmed that trees cut reported in the complaint letter is not the part of the old green belt and no new construction has been taken up by them for this project so far.
  - viii. Railway siding for transport of raw materials and products is available.
  - ix. During the discussions, project proponent mentioned that no space is available in the existing layout of the power plant to replace water cooled condenser with air cooled condenser.

**Recommendations of the committee (EAC meeting held during 25-26<sup>th</sup> June 2020)**

29. EAC after detailed deliberations recommended the proposal for environmental clearance with the following specific conditions in addition to the applicable general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 pertaining to integrated steel plants.
  - i. Air cooled condensers shall be installed in the proposed power plants to reduce water consumption in turn water conservation measure.
  - ii. Green belt shall be developed in 15.3 ha of land within the plant premises.
  - iii. Hot charging of billets shall be at least for 90% of quantity in the rolling mill. Reheating furnace shall be for maximum quantity of 10% of billets in rolling mill.

- iv. Particulate emissions shall be less than 30 mg/Nm<sup>3</sup>.
- v. Industrial vacuum cleaners shall be used to clean roads and shop floors regularly to reduce fugitive emissions.
- vi. Zero Liquid Discharge (ZLD) shall be maintained. Treated wastewater from STP shall be reused for green belt development.

#### Decision of MoEF&CC

30. The Ministry considered the recommendation of EAC and hereby decide to accord EC to M/s Gallantt Ispat Ltd for the proposed expansion project of integrated steel plant including re-rolling mill mentioned in the subject with the following specific and sector specific general conditions:

#### A. Specific Conditions

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.
- ii. Air cooled condensers shall be installed in the proposed power plants to reduce water consumption in turn water conservation measure.
- iii. Green belt shall be developed in 15.3 ha of land within the plant premises.
- iv. Hot charging of billets shall be at least for 90% of quantity in the rolling mill. Reheating furnace shall be for maximum quantity of 10% of billets in rolling mill.
- v. Particulate emissions shall be less than 30 mg/Nm<sup>3</sup>.
- vi. Industrial vacuum cleaners shall be used to clean roads and shop floors regularly to reduce fugitive emissions.
- vii. Zero Liquid Discharge (ZLD) shall be maintained. Treated wastewater from STP shall be reused for green belt development.

#### B. General Conditions:

##### I. Statutory compliance:

- i. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time
- ##### II. Air quality monitoring and preservation
- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
  - ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
  - iii. The project proponent shall install system to carryout **Continuous Ambient Air Quality** monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and

NOx in reference to SO<sub>2</sub> and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each), covering upwind and downwind directions.

- iv. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality (fugitive emissions) to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- vi. Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vii. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
- viii. Secondary emission control system shall be provided at SMS Converters.
- ix. Pollution control system in the steel plant shall be provided as per the CREP Guidelines of CPCB.
- x. Recycle and reuse iron ore fines, coal fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration.
- xi. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- xii. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xiii. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.

### III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. The project proponent shall provide the ETP to meet the standards as amended from time to time.

- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vii. Tyre washing facilities shall be provided at the entrance of the plant gates.
- viii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- ix. Water meters shall be provided at the inlet to all unit processes in the steel plants.
- x. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

#### IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

#### V. Energy Conservation measures

- i. Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
- ii. Waste heat recovery systems shall be provided in all units where the flue gas or process gas exceeds 300°C.
- iii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- iv. Provide LED lights in their offices and residential areas.
- v. Ensure installation of regenerative type burners on all reheating furnaces.

#### VI. Waste management

- i. Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to sinter plant and SMS.
- ii. Used refractories shall be recycled as far as possible.
- iii. SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.
- iv. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.

- v) Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
- vi) The waste oil, grease and other hazardous waste like acidic sludge from pickling, galvanising, chrome plating mills etc. shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016. Coal tar sludge / decanter shall be recycled to coke ovens.
- vii) Kitchen waste shall be composted or converted to biogas for further use.

#### VII. Green Belt

- i) The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

#### VIII. Public hearing and Human health issues

- i) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii) The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE).
- iii) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv) Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

#### IX. Corporate Environment Responsibility

- i) The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1<sup>st</sup> May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

- v. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Iron and Steel plants shall be implemented.
- X. Miscellaneous**
  - i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
  - ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
  - iv. The project proponent shall monitor the criteria pollutants level namely: PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
  - v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
  - vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
  - vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
  - viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
  - ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
  - x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
  - xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  - xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

- xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This issues with the approval of Competent Authority.

  
(A.K. Agrawal)  
Director

Copy to:-

- 1) Secretary, Department of Environment, Government of Uttar Pradesh, Secretariat Lucknow - 226001.
- 2) Deputy Director General of Forests(C), Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020.
- 3) Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office complex, East Arjun Nagar, New Delhi-1100032.
- 4) Member Secretary, Central Ground Water Authority, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011.
- 5) Chairman, Uttar Pradesh State Pollution Control Board, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gemti Nagar Lucknow - 226 010.
- 6) District Collector, Gorakhpur District, State Uttar Pradesh.
- 7) Guard File/Record File/Monitoring File.
- 8) MoEF&CC Website.

  
(A.K. Agrawal)  
Director



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,  
गोमती नगर, लखनऊ

Annexure-3

17/4/09

Annexure-3

संदर्भ संख्या F47391 / सी-4 / एन०ओ०सी०/३६/जेकेपी.

दिनांक 8-4-09

सेवा में,

मे० गैलेन्ट इस्पात लि०,  
प्लॉट संख्या- ए०एल०-५, सेक्टर-२३,  
नीड, गोरखपुर।

as/sa  
17/4/09

विषय : पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में  
विस्तार / संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक ०९.०२.२००९ का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : प्लॉट संख्या - ए०एल०-५, सेक्टर-२३,  
गोरखपुर औद्योगिक विकास प्राधिकरण(गॉड), गोरखपुर जिला  
विशेष औद्योगिक क्षेत्र

(ख) उत्पादन : स्टील बिलेट्स - २१६००० टन प्रति वर्ष  
स्क्रैप आयरन - १९८००० टन प्रति वर्ष  
आयरन और बिलेट्स - १०००० टन प्रति वर्ष  
विद्युत - २४ मेगावाट

(ग) मुख्य कच्चा माल

अपरन को 1000 टन प्रति वर्ष

329

कोषला - 423320 टन प्रति वर्ष

डोलोमाइट - 2100 टन प्रति वर्ष

(घ) औद्योगिक उत्स्रवाह की मात्रा :

कोषला 423320

(औद्योगिक उत्स्रवाह को शुद्धीकृत कर पूर्वतया रिफाइल किया जाय)

(ङ) प्रयुक्त ईंधन :

कोषला 423320 टन प्रति वर्ष

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

- उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पदिका, उत्स्रवाह, शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।
- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्रावधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

5. घरेलू उत्स्राव, जिसकी मात्रा ६.० किलो से अधिक नहीं होगी। सैप्टिक टैंक एग सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।
6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ३१.०५.२००९ तक अवश्य प्रस्तुत की जाए।
- 7- उद्योग में औद्योगिक उत्स्राव शुद्धिकरण व्यवस्था दिये गये प्रस्ताव के अनुसार उत्पादन से पूर्व करना सुनिश्चित करें।
- 8- उद्योग में जल प्रदूषण नियंत्रण हेतु प्रस्तावित व्यवस्था जैसे बैगफिल्टर, ई०एस०पी०, स्क्रबर, साइक्लोन, सेपरेटर को स्वयंभू उत्पादन प्रारम्भ करने से पूर्व किये जाना सुनिश्चित करें।
- 9- उत्पादन प्रक्रिया से जनित प्रोसेस डस्ट को फलके पिट में अस्थाई भण्डारण किया जाये।
- 10- उत्पादन प्रक्रिया से जनित अन्य सलिड वेस्ट का निस्तारण इस प्रकार किया जाय कि निस्तारण से पर्यावरण पर कोई कु-प्रभाव न पड़े।
- 11- कच्चेमाल आम्रान ओर, कोयला, डोलोमाइट का भण्डारण रेलवे लाइन से अधिकतम दूरी पर किया जाय इसके कारण उत्पन्न होने वाले डस्ट के नियंत्रण हेतु उचित व्यवस्था जैसे वाटर स्पिंकलर आदि का प्रयोग किया जाय।
- 12- औद्योगिक प्रक्रिया, कुलिंग आदि से जनित उत्स्राव का दिये गये प्रस्ताव के अनुरूप शुद्धिकरण कर पुनः प्रयोग किया जाय।
- 13- उद्योग परिसर के कुल क्षेत्रफल का २३ प्रतिशत भाग में वृक्ष रोपड़ किया जाय।
- 14- उद्योग में रेन वाटर हार्वीस्टिंग की व्यवस्था की जाये।
- 15- वन एवं पर्यावरण मंत्रालय भारत सरकार द्वारा जारी पर्यावरणीय क्लीयरेंस स्पेशीफिक शर्त संख्या-१ से १७ एवं जनरल कण्डिशन संख्या- १ से १४ का पूर्णतया अनुपालन किया जाय एवं अनुपालन आख्य बोर्ड को भी प्रेषित किया जाय।
- 16- बैगफिल्टर से एकत्रित धूल का रसायनिक विश्लेषण करके आख्य परिषद उत्पादन से तीन माह में जमा किया जाय।
- 17- उद्योग में स्थापित ज्वायलर से जनित राख एवं फायर प्लांट से जनित ऐश के निस्तारण हेतु उचित व्यवस्था किया जाय एवं विस्तृत विवरण एक माह में प्रेषित किया जाय।
- 18- उद्योग का संचालन इस प्रकार किया जाय कि उद्योग से जनित उत्सर्जन/उत्स्राव से पर्यावरण एवं जन मानस पर कोई कु-प्रभाव न पड़े।
- 19- उत्पादन प्रारम्भ करने से दो माह पूर्व बोर्ड से परिसर उत्पादन हेतु सहायति आवेदन करना अनिवार्य होगा।
- 20- उपरोक्त शर्तों के क्रम संख्या-७,८,९,१०,१३,१४,१५,१६ पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा जारी पर्यावरणीय क्लीयरेंस की स्पेशीफिक कण्डिशन संख्या-१ से १७ की शर्तों संवेदनशील शर्तों की श्रेणी में अन्तर्भूत है।
- 21- संवेदनशील शर्तों के अनुपालन हेतु १५ दिन के अन्दर ४०-१० लाख की बैंक गारन्टी निर्धारित प्रारूप पर जमा करना अनिवार्य होगा।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक ..... तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

(ख० सी०एस० भट्ट)  
सदस्य सचिव

पृष्ठांकन सं.

/एन. ओ. सी.

तद दिनांक

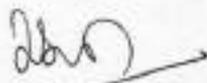
प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : .....

2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।

3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : ..... गोरखपुर

4. ....

  
मुख्य पर्यावरण अधिकारी



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khând, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :21/11/2020 To 31/12/2025

Ref No. - 110962/UPPCB/Gorakhpur(LAB)/CTE/GORAKHPUR/2020 Dated:- 21/12/2020

To ,

Shri NAVNEET JINDAL

M/s GALLANTT ISPAT LIMITED INTEGRATED STEEL PLANT

AL 5, Sector 23, GIDA Industrial Area, Tehsil - Sahjanwa, District Gorakhpur, Uttar Pradesh, GORAKHPUR, 273209

GORAKHPUR

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 10161291 dated - 21/11/2020. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Iron Ore - 66528 TPA	Metric Tonnes/Year	66528
Pellets - 794772 TPA	Metric Tonnes/Year	794772
Coal - 534600 TPA	Metric Tonnes/Year	534600
Dolomite - 29700 TPA	Metric Tonnes/Year	29700
Iron Ore Fines - 883872 TPA	Metric Tonnes/Year	883872
Bentonite - 6336 TPA	Metric Tonnes/Year	6336
Lime Stone - 7920 TPA	Metric Tonnes/Year	7920
Dolomite - 3960 TPA	Metric Tonnes/Year	3960
Coal - 43560 TPA	Metric Tonnes/Year	43560
Sponge Iron - 594000 TPA	Metric Tonnes/Year	594000
MS Scraps - 200779 TPA	Metric Tonnes/Year	200779
Ferro Alloy - 7841 TPA	Metric Tonnes/Year	7841
Coal - 214500 TPA	Metric Tonnes/Year	214500
Rice Husk - 35244 TPA	Metric Tonnes/Year	35244
Dolochar - 80190 TPA	Metric Tonnes/Year	80190
Billets - 340000 TPA	Metric Tonnes/Year	340000

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Sponge Iron from 2,97,000 MTPA to 5,94,000 MTPA	49500
M.S. Billets from 3,30,000 MTPA to 6,53,400 MTPA	54450
New Pelletization Plant : 7,92,000 MTPA	66000
Inclusion of Rolling Mills - 3,30,000 TPA	27500
Captive Power Plant from 53 MW to 80.5 MW	.

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Bore well	6776.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	150.0
Industrial	6626.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	107	Used as fuel in Boiler of CPP
Coal	2402	Used as fuel in DRI Kiln, Pelletization, CPP & Re rolling mill unit (792660 TPA)
Diesel	0.5	Used as fuel in DG sets.
Others	243	As a fuel CPP

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.

3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2025 to the Board.

4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.

5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.

6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

**Specific Conditions:**

1. This consent to establish is valid only for expansion of Integrated Steel Plant, Sponge Iron (2,97,000 to 5,94,000 TPA), MS Billet (3,30,000 to 6,53,400 TPA), Captive power (53 to 80.5 MW) and Installation of Pelletization plant (792000 TPA). For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. The Industry has to obtain the Consent to operate before starting of expanded capacity.
3. The industry shall comply the conditions of Environmental Clearance issued from MoEF & CC vide letter no. J-11011/229/2008-IA-II(I) dated 14.10.2020.
4. Minimum 33% of the land of the industry will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
5. The industry shall comply the conditions imposed by CGWA vide letter no. 21-4(161)/NR/CGWA/2008-831 dated 31.11.2019.
6. The industry shall ensure the installation and maintenance of the Effluent Treatment Plant (ETP) for the treatment of the industrial effluent as per the project report submitted to ensure the compliance of Environment standards as per Environment (protection) Act 1986 and Separate Energy Meter must be installed on ETP and there will be no discharge of Industrial effluent outside the factory premises. The Cooling water shall be recycled.
7. The Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The industry shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
8. Domestic effluent generated should not be more than 135 KLD as proposed and it will be treated in the S.T.P to ensure the compliance of Environment standards as per Environment (protection) Act 1986.
9. The industry shall install ESP and 45 meter high stack on pelletization plant for the treatment of the emission as per the project report submitted to ensure the compliance of Environment standards as per Environment (protection) Act 1986.
10. This Consent to Establish (CTE) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
11. The industry will install the requisite OCEEMS system/Web camera and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
12. The treated effluent/sewage shall be used for irrigation purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL <http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>
13. The industry shall not discharge any effluent in river Aami or any river or any drains etc.
14. The industry shall construct separate storm drain within the premises.
15. Industry shall use bio coal/bio briquette up to 20% of total fuel used in boiler subject to its availability. The industry shall cover fuel conveyors to control fugitive emissions and the fly ash should be scientifically disposed off so that the same should not adversely affect the nearby area.
16. The industry shall comply the provisions of Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
17. The CTE is subject to the order of Hon'ble NGT passed in O.A. No. 116/2014 Meera Shukla Vs Municipal Corporation, Gorakhpur and others or any other order/direction the Hon'ble Court may deem fit to pass.
18. The industry shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986 and Industry shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunals, Central Pollution Control Board and U.P. Pollution Control Board for protection and safeguard of environment from time to time.
19. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
20. A Bank Guarantee of Rs. 10,00,000/- (Rs. Ten Lacs only) shall be submitted within 30 days including the conditions mentioned at serial no. 1,2,3,4,5,6,7,8,9,12,13 and 15 which will be valid for two year otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 21/01/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Ashok Kumar  
Tiwari

Chief Environment Officer, Circle-6

U.P. Pollution Control Board  
Regional Office, Gorakhpur  
District, Gorakhpur  
Pin Code - 221001  
Phone: 0524-221001  
Fax: 0524-221001

Dated:- 21/12/2020

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Ashok

Kumar Tiwari

Chief Environment Officer, Circle-6

U.P. Pollution Control Board  
Regional Office, Gorakhpur  
District, Gorakhpur  
Pin Code - 221001  
Phone: 0524-221001  
Fax: 0524-221001



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

178839/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2023

Date: 17/03/2023

To,

M/s

**GALLANTT ISPAT LIMITED INTEGRATED STEEL PLANT**

**AL 5, Sector 23, GIDA Industrial Area, Tehsil - Sahjanwa, District Gorakhpur, Uttar Pradesh, GORAKHPUR, 273209**

**Application Id-  
20046853**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **GALLANTT ISPAT LIMITED INTEGRATED STEEL PLANT** located at **AL 5, Sector 23, GIDA Industrial Area, Tehsil - Sahjanwa, District Gorakhpur, Uttar Pradesh, GORAKHPUR, 273209**, subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **GALLANTT ISPAT LIMITED INTEGRATED STEEL PLANT** granted for the period from **17/03/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	MS Bar	528000	Metric Tonnes/Year
2	Pelletization Plant	792000	Metric Tonnes/Year
3	MS Billets	5,28,000	Metric Tonnes/Year
4	Sponge Iron	544500	Metric Tonnes/Year
5	Captive power	78	Megawatt

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	90 KLD	STP	
Industrial	Recycling of Cooling Water	ETP	

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

## Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986
5	Remarks	90 KLD Treated Effluent

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	22.5 TPH Furnace (02 no.)	Electric	1	Particulate Matter	As per E(P)A Rules, 1986
2	27.5 TPH Furnace (02 no.)	Electric	2	Particulate Matter	As per E(P)A Rules, 1986
3	30 TPH Furnace (02 no.)	Electric	3	Particulate Matter	As per E(P)A Rules, 1986
4	Sponge Iron Plant	Electric	4	Particulate Matter	As per E(P)A Rules, 1986
5	50 TPH Boiler	Coal, Rice Husk and Dolechar	5	Particulate Matter	As per E(P)A Rules, 1986
6	02 Boilers having Capacity 110 TPH and 35 TPH each	Coal, Rice Husk and Dolechar	6	Particulate Matter	As per E(P)A Rules, 1986
7	2000 KVA DG Set	Diesel Oil	7	Sulphur Dioxide	As per E(P)A Rules, 1986
8	1250 KVA DG Set	Diesel Oil	8	Sulphur Dioxide	As per E(P)A Rules, 1986

9	1250 KVA DG Set	Diesel Oil	9	Sulphur Dioxide	As per E(P)A Rules, 1986
10	1250 KVA DG Set	Diesel Oil	10	Sulphur Dioxide	As per E(P)A Rules, 1986
11	1250 KVA DG Set	Diesel Oil	11	Sulphur Dioxide	As per E(P)A Rules, 1986
12	1000 KVA DG Set	Diesel Oil	12	Sulphur Dioxide	As per E(P)A Rules, 1986
13	1000 KVA DG Set	Diesel Oil	13	Sulphur Dioxide	As per E(P)A Rules, 1986
14	630 KVA DG Set	Diesel Oil	14	Sulphur Dioxide	As per E(P)A Rules, 1986
15	Pellet Plant having capacity 792000 TPA	Coal	15	Particulate Matter	As per E(P)A Rules, 1986

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Particulate Matter	As per E(P)A Rules, 1986
3	3	Particulate Matter	As per E(P)A Rules, 1986
4	4	Particulate Matter	As per E(P)A Rules, 1986
5	5	Particulate Matter	As per E(P)A Rules, 1986
6	6	Particulate Matter	As per E(P)A Rules, 1986
7	7	Sulphur Dioxide	As per E(P)A Rules, 1986
8	8	Sulphur Dioxide	As per E(P)A Rules, 1986
9	9	Sulphur Dioxide	As per E(P)A Rules, 1986
10	10	Sulphur Dioxide	As per E(P)A Rules, 1986
11	11	Sulphur Dioxide	As per E(P)A Rules, 1986
12	12	Sulphur Dioxide	As per E(P)A Rules, 1986
13	13	Sulphur Dioxide	As per E(P)A Rules, 1986
14	14	Sulphur Dioxide	As per E(P)A Rules, 1986
15	15	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all

other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This consent is valid for production of MS Billets (5,28,000 MTA), Sponge Iron (5,44,500 MTA), MS Bar (5,28,000 MTA), Pelletization plant 792000 TPA and Captive power (78 MW) maximum.

2. The Earlier CTO issued by UPPCB vide office letter dated 13.12.2022 is stand canceled from the issuance of this CTO and this CTO will be effective.

3. The all conditions mentioned in the environmental clearance issued vide letter no- JI1011/229/2008-IA II (I) dated 14.12.2020 by MOEF & CC and No Increase In Pollution Certificate vide UPPCB letter dated 19.01.2022 shall prevail.

4. This consent is issued only for discharging of domestic effluent. The industry is not allowed to discharged any industrial effluent.

5. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

6. Implementation report of Compliance of consent conditions must be submitted within one month.

7. The consumption of electricity, nutrient and chemicals in operation of STP must record on logbook regularly.

8. The industry is directed to reuse the maximum treated domestic effluent.

9. The industry is directed to continuously operate all units of S.T.P. regularly.

10. The cooling water shall recycle in closed circuit. It should not discharge in any condition.

11. The industry shall construct pucca to rest storm water drain inside the factory premises.

12. Industry shall submit analysis report of treated domestic effluent after interval of every three months dully analysed by Board or N.A.B.L. accredited laboratory.

13. The industry shall ensure in the provision of charter for Integrated Steel Plant made by CPCB.

14. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
15. This consent is being issued under consideration the order passed by Hon'ble NGT in OA no. 116/2014 Meera Shukla V/s Municipal Corporation Gorakhpur and others.
16. The unit shall comply with the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
17. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
18. The conditions mentioned in the consent must be complied by the industry and submit the compliance report to UPPCB within the stipulated time period.
19. Air Pollution Control System (i.e. bag filters, electro static precipitators) must be operated regularly and logbook of energy consumed for the same shall be maintained.
20. OCEMS shall be connected from the server of CPCB and UPPCB by the unit.
21. The unit shall comply with the provisions of Solid and other Waste Management Rules, 2016.
22. The industry shall ensure the regular water sprinkling for control of dust emission generated from storage of raw material and loading of product and unloading of raw material.
23. Industry shall ensure the regular water sprinkling in industry premises and near the railway siding.
24. The industry shall install proper capacity of ash dyke for disposal of Ash generated from power plant and sponge iron plant.
25. The industry shall ensure safe disposal of slag generated from induction furnace plant in future.
26. The industry shall ensure the storage of fly ash, boiler bottom ash and slag in covered shed for disposal. So the fugitive emission be minimum. For disposal of solid waste industry shall use covered trucks.
27. The industry shall store raw material in covered shed.
28. The industry shall construct pucca to rest storm water drain inside the factory premises.
29. Ash generated by the industry should be disposed off in a scientific manner in such a way that it shall not adversely affect the soil and nearby area.
30. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P Pollution Control Board and directions issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India. Shall be complied with.
31. Concealing factual data or submission of false/fabricated data and failure to comply with any of the

conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

32. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will be suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restored subject to the effective date of revocation of the closure order, with imposed conditions thereof.

ATULESH  
YADAV  
Chief Environmental Officer, Circle-6

Digitally signed by  
ATULESH YADAV  
Date: 2023.03.17  
20:05:10 +05'30'

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

ATULESH  
YADAV  
Chief Environmental Officer, Circle-6

Digitally signed by  
ATULESH  
YADAV  
Date: 2023.03.17 18:05:01



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 24557362/Gorakhpur/2024

- 1- **Name of Industry:** GALLANTT ISPAT LIMITED,
- 2- **Address of Industry:** Plot No - AL 05, Sector - 23, GIDA Industrial Area, Tehsil Sahjanwa, Distt Gorakhpur
- 3- **District:** Gorakhpur
- 4- **Description about sampling point:** Outlet Of STP
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** Anil Kumar Sharma RO & R.M. Verma, SA & Dr. RK Singh, L.A. A.K. Singh, ADM(City) -
- 7- **Colour and Odour:** Colourless Odourless
- 8- **Quantity and Packing:** 2 Liter Jericane
- 9- **Date of Sample Collection:** 20/01/2024
- 10- **Analysis Indented by:** RO Gorakhpur
- 11- **Date of sample receipt in Lab:** 20/01/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.52	6.5-9.0	02-12
Suspended Solids, APHA 24th Ed. 2540D Total Suspended Solids dried at 103- 105 °C 2023	mg/l	72	<100	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1042	2100	10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B:2023	mg/l	1114	-	10- 50000 mg/l
Total Coliform, APHA 9221 24th Ed. :2023	MPN/100 ml	3500	-	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	920	<1000	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS3025 (Part 44): 1993 Bio 2023	mg/l	28	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	128	250	5.0 -100000 mg/l

Note : 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: Nil

**Analysed by-**  
[Vivek Saini(JRF), Surya Mohan  
Pandey(JRF), Alok Sharma(JRF),  
Priya Anand (JRF), Ankita  
Dwivedi(JRF)]

**Authorized by**  
Ram Milan Verma  
Verma  
Ram Milan Verma (SA)

Anil  
Kumar  
Sharma  
Regional Officer

Digitally signed  
by Anil Kumar  
Sharma  
Date: 2024.01.30  
14:57:23 +05'30'



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.24560567/Gorakhpur/2024

Date: 24/01/2024

- 1- Name & Address of Industry: GALLANTT ISPAT LIMITED, Plot No - AL 05, Sector - 23, GIDA Industrial Area, Tehsil Sahjanwa, Distt Gorakhpur, GORAKHPUR, 273209
- 2- Sample Collected By: Ayodhya Prasad, SA, Vivek Kumar Saini, JRF, S.M Pandey, JRF
- 3- Date of Monitoring: 20/01/2024
- 4- Source of Sampling: Furnace
- 5- Stack attached to: Furnace
- 6- Stack Height: 35 Meter
- 7- Total No. of Boiler: -
- 8- Capacity of Boiler: Furnace Capacity (20 TPH)
- 9- Fuel used: Electricity
- 10- Quantity of Fuel used: 6 MW
- 11- Flue Gas Velocity: 8.99 m/s
- 12- Air Pollution Control Device: Bag Filter
- 13- Other remarks (if any): -
- 14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PARTICULATE MATTER	mg/Nm <sup>3</sup>	111.14	150.0

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-  
[Ayodhya Prasad SA]

**Ram Milan Verma**  
Date: 2024.01.30  
12:00:45 +05'30'  
Ram Milan Verma (SA)

**Anil Kumar Sharma**  
Digitally signed  
by Anil Kumar  
Sharma  
Date:  
2024.01.30  
16:59:58 +05'30'  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.24560467/Gorakhpur/2024

Date: 24/01/2024

- 1- Name & Address of Industry: GALLANTT ISPAT LIMITED, Plot No - AL 05, Sector - 23, GIDA Industrial Area, Tehsil Sahjanwa, Distt Gorakhpur, GORAKHPUR,273209
- 2- Sample Collected By: Ayodhya Prasad, SA, Vivek Kumar Saini, JRF, S.M Pandey, JRF
- 3- Date of Monitoring: 20/01/2024
- 4- Source of Sampling: Furnace
- 5- Stack attached to: Furnace
- 6- Stack Height: 33 Meter
- 7- Total No. of Boiler: -
- 8- Capacity of Boiler: Furnace Capacity (30 TPH)
- 9- Fuel used: Electricity
- 10- Quantity of Fuel used: 8 MW
- 11- Flue Gas Velocity: 8.63 m/s
- 12- Air Pollution Control Device: Bag Filter
- 13- Other remarks (if any): -
- 14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PARTICULATE MATTER	mg/Nm <sup>3</sup>	105.89	150.0

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-  
[Ayodhya Prasad SA]

Authorised Signatory  
Ram Miian Verma  
Date: 2024.01.30  
12:01:45 +05:30  
Ram Miian Verma (SA)

Anil  
Kumar  
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by Anil Kumar  
Sharma  
Date: 2024.01.30  
18:59:26 +05:30  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.24560496/Gorakhpur/2024

Date: 24/01/2024

- 1- **Name & Address of Industry:** GALLANTT ISPAT LIMITED, Plot No - AL 05, Sector - 23, GIDA Industrial Area, Tehsil Sahjanwa, Distt Gorakhpur, GORAKHPUR,273209
- 2- **Sample Collected By:** Ayodhya Prasad, SA, Vivek Kumar Saini, JRF, S.M Pandey, JRF
- 3- **Date of Monitoring:** 20/01/2024
- 4- **Source of Sampling:** Furnace
- 5- **Stack attached to:** Furnace
- 6- **Stack Height:** 33 Meter
- 7- **Total No. of Boiler:** 1
- 8- **Capacity of Boiler:** Furnace Capacity (30 TPH)
- 9- **Fuel used:** Electricity
- 10- **Quantity of Fuel used:** 8 MW
- 11- **Flue Gas Velocity:** 9.05 m/s
- 12- **Air Pollution Control Device:** Bag Filter
- 13- **Other remarks (if any):** -
- 14- **Further details of sample location and Test methods followed are appended overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	PARTICULATE MATTER	mg/Nm <sup>3</sup>	127.16	150.0

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

**Analysed by-**  
[Ayodhya Prasad SA]

**Authorised Signatory-**  
Ram Milan Verma  
Date: 2024.01.30  
12:42:35 +0530  
Ram Milan Verma (SA)

Anil  
Kumar  
Sharma  
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By Anil Kumar  
Sharma  
Date: 2024.01.30  
16:58:43 +0530  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.24560567/Gorakhpur/2024

Date: 24/01/2024

- 1- Name & Address of Industry: GALLANTT ISPAT LIMITED, Plot No - AL 05, Sector - 23, GIDA Industrial Area, Tehsil Sahjanwa, Distt Gorakhpur, GORAKHPUR,273209
- 2- Sample Collected By: Ayodhya Prasad, SA, Vivek Kumar Saini, JRF,S.M Pandey,JRF
- 3- Date of Monitoring: 20/01/2024
- 4- Source of Sampling: Furnace
- 5- Stack attached to: Furnace
- 6- Stack Height: 35 Meter
- 7- Total No. of Boiler: -
- 8- Capacity of Boiler: Furnace Capacity (20 TPH)
- 9- Fuel used: Electricity
- 10- Quantity of Fuel used: 6 MW
- 11- Flue Gas Velocity: 8.99 m/s
- 12- Air Pollution Control Device: Bag Filter
- 13- Other remarks (if any): -
- 14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PARTICULATE MATTER	mg/Nm <sup>3</sup>	111.14	150.0

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-  
[Ayodhya Prasad SA]

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Date: 2024.01.30  
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Ram Milan Verma (SA)

Anil Kumar Sharma  
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Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.24560496/Gorakhpur/2024

Date: 24/01/2024

- 1- Name & Address of Industry: GALLANTT ISPAT LIMITED, Plot No - AL 05, Sector - 23, GIDA Industrial Area, Tehsil Sahjanwa, Distt Gorakhpur, GORAKHPUR,273209
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Sr no.	Parameter	Unit	Result	Standards
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Analysed by-  
[Ayodhya Prasad SA]

Authorised Signatory-  
Ram Milan Verma  
Date: 2024.01.30  
12:07:35 +05:30  
Ram Milan Verma (SA)

Anil  
Kumar  
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Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
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Ref No.24560467/Gorakhpur/2024

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- 1- Name & Address of Industry: GALLANTT ISPAT LIMITED, Plot No - AL 05, Sector - 23, GIDA Industrial Area, Tehsil Sahjanwa, Distt Gorakhpur, GORAKHPUR,273209
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- 11- Flue Gas Velocity: 8.63 m/s
- 12- Air Pollution Control Device: Bag Filter
- 13- Other remarks (if any): -
- 14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PARTICULATE MATTER	mg/Nm <sup>3</sup>	105.89	150.0

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-  
[Ayodhya Prasad SA]

Authorised Signatory  
Ram Milan Verma  
Verma  
Ram Milan Verma (SA)  
Date: 2024.01.30  
12:01:45 +0530

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Kumar  
Sharma  
Regionally Officer  
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by Anil Kumar  
Sharma  
Date: 2024.01.30  
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**CORPORATE ENVIRONMENT POLICY**

The Company has set goals and objectives laid by its board of Directors. Corporate Environment Policy prescribes for standard operating process/ procedures to bring into focus any infringement/ deviation/ violation of the environmental or forest norms/ conditions. It also constitutes the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions. The company has system of reporting of non-compliances/ violations of environmental norms of the Board of Directors of the company and/ or shareholders or stakeholders at large. All the above statements are mentioned in CEP and company has its working based on it concerned towards Environment.

During the year 2021-2022 and 2022-2023, Company has done following activities under CER plan: -

Activities	Amount
Expenses Incurred towards CER	Rs. 47,15,742, 14

**CORPORATE SOCIAL RESPONSIBILITY:**

The company has taken up several activities under their Corporate Social Responsibility agenda as the same has been approved by the Board of Directors .

During the financial year 2021-22 and 2022-2023 , following expenses were incurred in this regard , particulars of the same are as under :

<b>Activates</b>	<b>Amount</b>
Free Distribution of Foods daily to Helpless people	Rs. 1,15,20,000
Reworking of Ponds for improving Ground water level	Rs. 25,00,000
Donation To Fatima Hospital, Gorakhpur for Dialysis unit	Rs. 51,00,000
<b>Total</b>	<b>Rs. 1,91,20,000</b>

Gallant Ispat Ltd. GIDA, Gorakhpur





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
पिकप भवन तृतीय तल, बी-ब्लॉक, विभूति खण्ड,  
गोमती नगर लखनऊ

31402 / 6 / 167 / 13 / 13  
संदर्भ संख्या..... / दिनांक..... 7/12/13

सेवा में,

नै0 अन्वे प्रोसेसर्स,

एफ.एल-2 सेक्टर-13 गोरखपुर औद्योगिक विकास प्राधिकरण, (गीडा)

गोरखपुर।

विषय: पर्यावरण प्रदूषण की दृष्टि से कार्यरत इकाई में 3 टन/घंटा क्षमता के स्थापन 6 टन/घंटा क्षमता के ब्वायलर की स्थापना हेतु सहमति के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र प्राप्त दिनांक ..9-5-13..... का संदर्भ आपके आवेदन पर विचार किया गया है। उद्योग को नई इकाई की स्थापना हेतु विशिष्ट शर्तों सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति प्रमाण पत्र स्वीकृत किया जा रहा है।

1. "स्थापनार्थ सहमति" निम्नलिखित विशिष्ट विवरणों के लिये ही निर्गत किया जा रहा है:-

(क) स्थल.....

कार्यरत इकाई स्थल

प्लॉट नं0 एफ.एल-2 सेक्टर-13,

गोरखपुर औद्योगिक विकास प्राधिकरण (गीडा)

गोरखपुर।

(ख) उत्पादन -

पूर्व से कार्यरत 3 टन/घंटा क्षमता के ब्वायलर के स्थान पर

6 टन/घंटा क्षमता के ब्वायलर की स्थापना

170  
1st up DE A  
of compliance letter  
24/5/13

(ग) मुख्य कच्चे माल..... राइस हस्क ईंधन हेतु .....

(घ) औद्योगिक उत्प्रवाह की मात्रा.....पूर्ववत.....

(ङ) प्रयुक्त ईंधन..... राइस हस्क 1 टन / घंटा.....

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापनार्थ सहमति प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।
3. उद्योग इकाई में उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुये इस कार्यालय में अवश्य ही जमा करा दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाये।
5. घरेलू उत्प्रवाह, जिसकी मात्रा पूर्ववत ..से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाये।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 31-10-13 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये अन्यथा अनापत्ति निरस्त कर दी जायेगी।

भवदीय

(जे०एस० यादव)

सदस्य सचिव

पृष्ठांकन सं०.

एन०ओ०सी०

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र गोरखपुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड : गोरखपुर को शर्तों का अनुपालन कराये जाने हेतु।

मुख्य पर्यावरण अधिकारी

पृत्त-6

- 6 प्रदूषण नियंत्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये आदेश की प्रति इस कार्यालय में दिनांक.....31-10-2013..... तक अवश्य प्रस्तुत की जाये।
  - 7 इकाई द्वारा किसी भी दशा में उत्पादन क्षमता में वृद्धि नहीं की जायेगी।
  - 8 ब्यायलर से जनित फलाइएश व बाटमपेश का निस्तारण केन्द्रीय प्रदूषण नियंत्रण बोर्ड मार्गदर्शिका के अनुरूप सुनिश्चित किया जाये।
  - 9 पूर्व में स्थापित तीन टन के ब्यायलर को डिस्मैन्टल कर दिया जाये।
  - 10 नियमानुसार 20 प्रतिशत भूभाग में हरित पट्टिका विकास सुनिश्चित किया जाये।
  - 11 उद्योग में रेन वाटर हार्वेस्टिंग की स्थापना की जाये।
  - 12 उद्योग में प्रस्तावित 6 टन /घंटा क्षमता के ब्यायलर पर दिये गये प्रस्ताव के अनुसार उचित क्षमता का वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किया जाये जिससे उत्सर्जन सदैव मानकों के अनुरूप रहे।
  - 13 प्रस्तावित ब्यायलर के संचालन के पूर्व ट्रायल सहमति हेतु दो माह पूर्व आवेदन बोर्ड को दिये जाये।
  - 14 प्रस्तावित ब्यायलर की छिमनी पर मानक के अनुरूप पोर्टहोल एवं प्लैट फार्म की स्थापना की जाये।
  - 15 यह अनापत्ति प्रमाण पत्र केवल 6 टन/ घंटा क्षमता के ब्यायलर की स्थापना हेतु मान्य रहेगी किसी भी प्रकार के प्लांट मशीनरी की स्थापना न किया जाये।
  - 16 उद्योग द्वारा कार्यरत इकाई की उत्पादन क्षमता में कोई वृद्धि नहीं की जायेगी।
  - 17 अन्य शर्तें पूर्ववत् रहेंगी।
- उपरोक्त शर्तों में शर्त संख्या 7,8,9,10 संवेदनशील शर्त है। जिनका समयबद्ध रूप से अनुपालन किये जाने की दशा में आप द्वारा प्रस्तुत बैंक गारंटी बोर्ड के पक्ष में अवमुक्त कराया जा सकता है।



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :17/10/2023 To 16/10/2028

Ref No. -  
195057/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2023

Dated:- 10/01/2024

To ,

Shri SANTOSH PARIKH

M/s AMBEY PROCESSERS A Unit of Shree Radha Services P Ltd

PLOT No. FL-02 and FL-3 SECTOR 13, GIDA Industrial Area, Village Jurian Khas, Tehsil

Sahjanwa, District Gorakhpur U.P.,GORAKHPUR,273005

GORAKHPUR

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 23218733 dated - 17/10/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Raw Grey Clothes - 60 T/Day	Metric Tonnes/Day	60

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Dyed Grey Cloths expansion from 32 TPD to 60 TPD	1860

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
	Metric Tonnes/Day		

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	1200.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	30.0
Industrial	1170.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	132	Used as fuel in boilers

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 16/10/2028 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

**Specific Conditions:**

1. This consent to establish is valid only for expansion of production capacity from Dyed Grey Cloths 32 TPD to 60 TPD using raw material Grey Cloths, Dyes and Chemicals at PLOT No. FL-02 and FL-3 SECTOR 13, GIDA Industrial Area, Village Jurian Khas, Tehsil Sahjanwa, District Gorakhpur U.P., 273005 by Ms AMBEY PROCESSERS A Unit of Shree Radha Services P Ltd.
2. Unit has to obtain the Consent to operate before starting of expanded capacity.
3. The disposal of show cause notice dated 25.04.2023 under section 33A of Water (Prevention and Control of Pollution) Act, 1974 shall be applicable to this CTE.
4. After expansion, the industry shall use 02 boilers having capacity 12 TPH and 06 TPH, 02 thermic fluid heater having capacity 30,00,000 kilo calorie and 15,00,000 kilo calorie and dismantle the 01 boiler having capacity 06 TPH, 01 thermic fluid heater having capacity 15,00,000 kilo calorie.
5. The orders passed by Hon'ble National Green Tribunal in OA no. 432/2023 Radhey Shyam Sehara V/s State of UP shall prevail on this CTE.
6. The industry is directed to reuse/reutilized and recycle the maximum quantity of treated effluent as per charter prepared by CPCB for textile industries situated in Ganga Basin.
7. This Consent to Establish is valid for the Establishment of unit only. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
8. The industry shall comply with various provisions of The Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016. The Disposal of hazardous waste shall be through authorized recyclers/TSDF/ incinerators only and Hazardous waste generated should be preferably utilized in co-processing, if feasible.
9. The Green belt area shall be 40% of the total land area if feasible or stipulation of green belt shall be done outside the project premises such as avenue plantation, plantation in vacant area, social forestry by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
10. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
11. The industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
13. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
14. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
15. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
16. The industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
17. The unit shall not install any boiler/ thermo pack/ any source of air pollution apart from DG set

and Effective fugitive emission control measures shall be imposed in the process, transportation, packing etc. Transportation of materials shall be done by rail/conveyor belt, if feasible.

18. The project proponent shall ensure to put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.

19. The project shall comply with the provisions of Construction and Demolition Waste Management Rules, 2016.

20. At the project site a display board of size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.

21. The percentage of Corporate Environment Responsibility (CER) shall be least 2 times the slabs given in the OM no 22-65/2017-IA. III dated 01.05.2018.

22. Project proponent shall submit a bank guarantee of Rs. 4.1 lacs within 15 days of issuance of the certificate, comprising above condition no 1 to 21 for ensuring the compliance of conditions.

23. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Law.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 10/02/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

RAM  
KARAN  
Chief Environmental Officer, Circle-6  
Digitally signed by  
RAM KARAN  
Date: 2024.01.10  
17:17:36 +05'30'

Dated:- 10/01/2024

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Chief Environmental Officer, Circle-6  
RAM  
KARAN  
Digitally signed by  
RAM KARAN  
Date: 2024.01.10  
17:17:36 +05'30'



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता – देशभर में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या फटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किन्नी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के बंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कम्पोस्ट (बर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
146686/UPPCB/Gorakhpur(UPPCBRO)/CTO/wa  
ter/GORAKHPUR/2021

Dated : 25/04/2022

To ,

Shri AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd,  
M/s AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd.  
PLOT No. FL-02 and FL-3 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR  
U.P.,GORAKHPUR,1  
GORAKHPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd.

Reference Application No :14636635

Dated :25/04/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RAM KUMAR

SINGH

Chief Environmental Officer, Circle-6

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAM KUMAR

SINGH

Chief Environmental Officer, Circle-6

## Annexure to Consent issued to M/s.AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd. vide

Consent Order No. 14636635/ Water

Dated : 25/04/2022

**CONDITIONS OF CONSENT**

- This consent is valid only for the approved production capacity of Dyed Grey Cloths 32 TPD.
- The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge, KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	13 KLD	Septic Tank
2	Industrial	500 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per E(P)A Rules, 1986
2	BOD	As per E(P)A Rules, 1986
3	COD	As per E(P)A Rules, 1986
4	Oil & Grease	As per E(P)A Rules, 1986
5	Quantity of Discharge	13 KLD

- (b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per E(P)A Rules, 1986
2	BOD	As per E(P)A Rules, 1986
3	COD	As per E(P)A Rules, 1986
4	Oil & Grease	As per E(P)A Rules, 1986
5	Quantity of Discharge	500 KLD

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

1. This consent is valid for production of Dyed Grey Cloths 32 TPD maximum using raw material Grey Cloths, Dyes and Chemicals.
2. The industry shall submit the Environmental Compensation (EC) of Rs. 10000/- within 07 days from the issuance of this CTO which was imposed vide UPPCB letter no. H 74756/C-6/water/70/GKP/2022 dated 25.04.2022.
3. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
4. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
5. The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
6. The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7. The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2021 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
8. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
9. The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
10. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
12. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
13. The industry shall submit the copy of Certificate of Registration in compliance of the section no. 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P.Act No-13 of 2019) for existing users of ground water in notified areas within six months failing which this CTO shall stand automatically revoked.
14. The industry shall do standard operating process (SOP) for ETP operation, maintenance and for chemical spillage.
15. The industry shall install roof top rain water harvesting system within 02 months.
16. The consumption of electricity, nutrient and chemicals in operation of ETP must record on logbook regularly.
17. Industry shall submit analysis report of treated effluent after interval of every three months dully analysed by Board or N.A.B.L. accredited laboratory.
18. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
19. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control

Board, U.P Pollution Control Board and The industry is covered in OA no. 116/2014 Meera Shukla V/s Municipal Corporation Gorakhpur and others.

20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**RAM KUMAR**

**SINGH**

**Chief Environmental Officer, Circle-6**



**UTTAR PRADESH POLLUTION CONTROL BOARD**

**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. -**  
146690/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/202  
1

**Dated : 25/04/2022**

**To ,**

Shri AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd,  
M/s AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd.  
PLOT No. FL-02 and FL-3 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR  
U.P.,GORAKHPUR,1  
GORAKHPUR

**Sub :** Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd.

Reference Application No. 14637253

Dated : 25/04/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
  2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

RAM KUMAR

SINGH  
Chief Environmental Officer, Circle-6

**Enclosed : As above**  
**(condition of consent):**

**Copy to:** Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAM KUMAR

SINGH

Chief Environmental Officer, Circle-6

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyed Grey Cloths 32 TPD.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	06 TPH Boiler and 15 Lacs Cal/Hr Thermic Fluid Heater	Rice Husk	1	Particulate Matter	As per E(P)A Rules, 1986
2	03 TPH Boiler and 15 Lacs Cal/Hr Thermic Fluid Heater	Rice Husk	2	Particulate Matter	As per E(P)A Rules, 1986
3	600 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986
4	500 KVA DG Set	Diesel Oil	4	Sulphur Dioxide	As per E(P)A Rules, 1986
5	140 KVA DG Set	Diesel Oil	5	Sulphur Dioxide	As per E(P)A Rules, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Particulate Matter	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986
4	4	Sulphur Dioxide	As per E(P)A Rules, 1986
5	5	Sulphur Dioxide	As per E(P)A Rules, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. This consent is valid for production of Dyed Grey Cloths 32 TPD maximum using raw material Grey Cloths, Dyes and Chemicals.
2. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. to be disposed in eco friendly manner. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
5. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
6. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
7. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
8. The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2021 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
9. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
10. The industry shall submit Environmental Statement in prescribed format-V as per rule no.14 as per E.P Rules 1986.
11. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
12. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.
13. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
14. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 24521962/Gorakhpur/2024

Date: 30/01/2024

- 1- Name of Industry: AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd., PLOT No. FL-02 and FL-3 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR U.P.,GORAKHPUR,1
- 2- Address of Industry: PLOT No. FL-02 and FL-3 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR U.P.,GORAKHPUR,1
- 3- District: Gorakhpur
- 4- Description about sampling point: Inlet Of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anil Kumar Sharma RO & Anjani Kumar Singh, ADM City
- 7- Colour and Odour: Blackish Unpleasant
- 8- Quantity and Packing: 2 Litter Jericane
- 9- Date of Sample Collection: 18/01/2024
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 18/01/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	6.79	-	02-12
*Oil Grease	mg/l	14.2	-	-
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	180	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1773	-	10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1553	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	156	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	624	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

\*Nos-NABL Parameters.

Note : 1. The results in the Test Report refers only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-  
[Vivek Saini(JRF), Priya Anand (JRF),  
Alok Sharma(JRF), Surya Mohan  
Pandey(JRF), Ankita Dwivedi(JRF)]

Authorised by  
Ram Milan Verma  
Date: 2024.01.30  
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Ram Milan Verma (SA)

Anil  
Kumar  
Sharma  
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by Anil Kumar  
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Date: 2024.01.30  
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Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 24522000/Gorakhpur/2024

Date: 30/01/2024

- 1- Name of Industry: AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd., PLOT No. FL-02 and FL-3 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR U.P., GORAKHPUR, I
- 2- Address of Industry: PLOT No. FL-02 and FL-3 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR U.P., GORAKHPUR, I
- 3- District: Gorakhpur
- 4- Description about sampling point: Outlet Of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anil Kumar Sharma RO & Anjani Kumar Singh, ADM City
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 Litter Jericane
- 9- Date of Sample Collection: 18/01/2024
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 18/01/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.87	-	02-12
*Oil Grease	mg/l	8.5	-	-
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	78	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	837	-	10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	915	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	26	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	136	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: [www.upcb.nic.in/GeneralStandards.pdf](http://www.upcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

\*Non-NABL Parameters.

Note : 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-  
[Vivek Saini(JRF), Priya Anand (JRF),  
Alok Sharma(JRF), Surya Mohan  
Pandey(JRF), Ankita Dwivedi(JRF)]

Authorized by  
Ram Milan Verma  
Date: 30/01/2024  
12:43:02 +05:30  
Ram Milan Verma (SA)

Anil  
Kumar  
Sharma  
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signed by Anil  
Kumar Sharma  
Date:  
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+05'30'  
Regional Officer



 **GPS Map Camera**

**Jurian Khas, Uttar Pradesh, India**

P6WM+9P5, GIDA Industrial Area Phase 1, Jurian Khas, Sahjanwa, Uttar Pradesh 273209, India

Lat 26.745373°

Long 83.235716°

18/01/2024 12:52 PM GMT +05:30



Google

Ambey Processors, GIDA, Gorakhpur





# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,  
गोमती नगर, लखनऊ

10/6/05

संदर्भ संख्या

F47584

(सी-6/NO4) आर पशु आहार / GKP

दिनांक 15-6-05

सेवा में,

मे० आर पशु आहार प्र० लि०,

१३०-बी, चेतियहात,

गोरखपुर ।

विषय : पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में  
विस्तार / संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक १५.०२.०५ का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : बी०एल०-२, सेक्टर-१५,

गोडा, गोरखपुर ।

(ख) उत्पादन : सलवेन्ट आयात - २५ टन/दिन ।

(ग) मुख्य कच्चे माल :

१. राइस ब्रान अक्स - 377 टन/दिन ।

२. हेक्सेन - १०० लीटर/दिन ।

(घ) औद्योगिक उत्प्रादाह की मात्रा : ६५० कि०सी०/दिन ।

(ङ) प्रयुक्त ईंधन : राइस भस्म - १.० टन/घण्टा

एल०डी०ओ०/एच०एस०डी०- १५० लीटर/घण्टा

स्टैण्डर्ड आई डी०जी० सेट हेतु ।

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

- उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रादाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।
- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

5. घरेलू उत्प्रेषण, जिसकी मात्रा .....  $0.9 \text{ कि०मी०/दिन}$  ..... से अधिक नहीं होगी। सैप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।
6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ..... एक माह ..... तक अवश्य प्रस्तुत की जाए।
7. प्रस्तावित उत्प्रेषण प्रारम्भ करने के पूर्व अनिवार्य प्रमाण का ही अनुपालन रिपोर्ट के साथ आवेदन प्रस्तुत कर बोर्ड से निश्चयानुसार जल एवं वायु सड़मति प्रत्येक की जायेगी।
8. उत्प्रेषण प्रारम्भ करने के छे माह के अन्दर समस्त जल एवं वायु प्रदूषण के स्रोतों की विप्लेवन रिपोर्ट प्रस्तुत करनी अनिवार्य होगी।
9. वायु प्रदूषण नियंत्रण हेतु प्रस्तावों के अनुसार मल्टीसलफ्युरोन व विमनी 25 मीटर की स्थापना की जायेगी। की०जी० सेठे हेतु एकजस्ट भवन की छत से 4.0 मीटर ऊँची रखी जायेगी।
10. कुलिंग में प्रयुक्त जल को पूर्ण रूप से रिसाइकिल किया जायेगा। जल प्रदूषण नियंत्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र पूर्णरूप से स्थापित किया जायेगा।
11. परिसर में वृक्षरोपण हेतु एक समकालीन कार्यक्रम बनवाया जाय जहाँ हरित पट्टी का समुचित विषय किया जा सके।
12. भौतिक उत्प्रेषण के शुद्धिकरण हेतु रायब बोर्ड में जमा किए गए प्रस्ताव के अनुरूप चार स्लीन, अक्सल एण्ड ग्रीस सेपरेटर, इन्फ्लुएण्डेसन टैंक, प्रथमरी सेटलिंग टैंक, एम्पिरलन टैंक, सेकेंडरी सेटलिंग टैंक, स्लज खोप गेदूस स्थापित किया जाय।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभाव एवं सत्तापजनक अनुपालन करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि शर्तों की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के अन्तर्गत उद्योग द्वारा इस कार्यालय में दिनांक एक माह तक प्रथम अनुपालन आख्या प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

( डॉ० सी०एस० मूट )  
सदस्य सचिव

मूल्यांकन सं.

/एन. ओ. सी.

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : गोरखपुर ।
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : गोरखपुर ।
4. \_\_\_\_\_

  
मुख्य पर्यावरण अधिकारी

(सर्किल- )



# 30 प्र० प्रदूषण नियंत्रण बोर्ड

टी.सी./12 वी, विमूति खण्ड, Annexure-16  
गोमती नगर, लखनऊ

संदर्भ संख्या F38451 सी-6/एनओसी/184/2014

दिनांक 28-2-14

सेवा में

क्षमता विस्तार हेतु

मेसर्स रूगटा इण्डस्ट्रीज प्रा० लि०, (साल्वेंट प्लांट)  
बी.एल.-1, सेक्टर-15, गीडा,  
गोरखपुर।

विषय :- जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत उद्योग स्थापना से पूर्व सहमति।  
महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक शून्य का संदर्भ लें। आपके आवेदन पर विचार किया गया तथा कृपया अवगत हों कि उद्योग को पर्यावरण प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (सलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

- (क) स्थल : मी० रूगटा इण्डस्ट्रीज प्रा० लि०, (साल्वेंट प्लांट), बी.एल.-1, सेक्टर-15, गीडा, गोरखपुर
- (ख) उत्पादन क्षमता : राइस ब्रान ऑयल - 25 मी० टन/दिन से बढ़ाकर 50 मी० टन/दिन
- (ग) मुख्य कच्चे माल : राइस ब्रान - 150 मी० टन/दिन से बढ़ाकर 300 मी० टन/दिन
- (घ) औद्योगिक उत्प्रवाह की मात्रा : 14.0 कि०ली०/दिन
- (ङ) प्रयुक्त ईंधन : राइस इस्क - 20 टन/दिन

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक बांघ, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की जाए एवं प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।
3. उद्योग इकाई में परीक्षण उत्पादन तक तक प्रारम्भ नहीं करे जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्रावधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित किया जाए।
5. घरेलू उत्प्रवाह जिसकी मात्रा 2.0 कि०ली०/दिन से अधिक नहीं होगी। सैप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।
6. प्रदूषण नियंत्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक 31.03.2014 तक अवश्य प्रस्तुत की जाए।

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7. उद्योग द्वारा ट्रायल संचालन से पूर्व बोर्ड को जल एवं सहमति वायु प्राप्त किया जाये।
  8. उद्योग द्वारा उत्पादन क्षमता में वृद्धि करने से पूर्व प्रस्तावित उत्प्रवाह शुद्धिकरण व्यवस्था की स्थापना व संचालन पूर्ण कर लिया जाये।
  9. प्रस्तावित नये बॉयलर पर प्रस्तावानुसार वायु प्रदूषण नियंत्रण व्यवस्था स्थापित करने के उपरान्त ही बढ़ी क्षमता पर उत्पादन किया जाये।
  10. ईंधन के रूप में केवल राइस हस्क का प्रयोग किया जाये।
  11. उपचारित उत्प्रवाह की अधिकतम मात्रा को रिसाइकिल किया जाये जिस हेतु समयबद्ध प्रस्ताव एक माह में बोर्ड को उपलब्ध कराया जाये।
  12. उद्योग में जनित फ्लाई ऐश / बाटम ऐश का निस्तारण केंद्रीय प्रदूषण नियंत्रण बोर्ड की मार्गदर्शिका के अनुरूप किया जायेगा तथा किसी भी दशा में मुख्य मार्ग आदि के आस-पास न फेंका जाये।
  13. कार्यरत उद्योग की जल एवं वायु अधिनियमों की अनुपालन आख्या प्रेषित करें।
  14. रेन वाटर हार्वेस्टिंग की स्थापना करें।
  15. उद्योग परिसर में कम से कम 33 प्रतिशत भाग में सधन वृक्षारोपण करें।
  16. उपरोक्त शर्तों का अनुपालन न होने की दशा में उद्योग द्वारा बोर्ड में जमा की गई बैंक गारन्टी रू० 1,35,000/- मात्र को बोर्ड द्वारा जब्त कर लिया जायेगा जिसका पूर्ण उत्तरदायित्व स्वयं उद्योग का होगा।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रमावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के संक्षेप में उद्योग द्वारा इस कार्यालय में एक माह तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय,

(जे०एस० यादव)  
सदस्य सचिव

पृष्ठांकन सं०

/एन०ओ०सी०

तददिनांक :

प्रतिलिपि :

1. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर।

मुख्य पर्यावरण अधिकारी  
(वृत्त-6)



### Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

171812/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2022

Date: 28/12/2022

To,

M/s

RUNGTA INDUSTRIES PVT LTD

BL-1, Sector- 15, GIDA, Gorakhpur,GORAKHPUR,273209

Application Id-  
18905126

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **RUNGTA INDUSTRIES PVT LTD** located at **BL-1, Sector- 15, GIDA, Gorakhpur,GORAKHPUR,273209**, subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RUNGTA INDUSTRIES PVT LTD granted for the period from 28/12/2022 to 31/12/2024 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Mustard Oil- 50 MT/Day.	50	Metric Tonnes/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	8.0 KLD	Septic Tank	
Domestic	14.0 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	D.G. Set of 35 KVA	H.S.D.	01	Sulphur Dioxide	As per Board Norms
2	D.G. Set of 625 KVA	H.S.D.	03	Sulphur Dioxide	As per Board Norms
3	D.G. Set of 200 KVA	H.S.D.	02	Sulphur Dioxide	As per Board Norms
4	Boiler of 8.0 TPD	Rice Husk	04	Particulate Matter	27 Mtr.

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	03	Sulphur Dioxide	As per Board Norms
2	01	Particulate Matter	27 Mtr.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is being issued only for Production of Solvent Extracted Oil- 50 MT/day.
2. Environmental Statement Must be submitted before 30 September in the Board every year.
3. The Effluent Treatment Plant should be running in proper way.
4. Separate Energy Meter must be installed on ETP.
5. Log Book should Maintain for ETP Energy Meter.
6. Green belt area be developed as per required open land.
7. Implementation Report of consent compliance must submit within two months.
8. Conditions of C.G.W.A. must be complied as per permitted limit.
9. Treated Effluent should recycle maximum quantity.
10. Continue operations of all unit of ETP and Maintain the Norms of Board.
11. The consent will be self suspended in case of closure issued by CPCB.
12. Industry must be complying time to time for Direction of CPCB.
13. Cooling water shall recycle.
14. No Effluent discharge at any cost.
15. The consent is granted as per direction issued by N.G.T time to time in the case O.A. No. 437/2015 Vishwa Vijay Singh V/s UPPCB and others.
16. After the final decision regarding environmental compensation, industry shall be liable to submit the environmental compensation as said by Head office.
17. The D.G. Set of 35 KVA, 200 KVA & 625 KVA shall be equipped with acoustic enclosure as well as Stack as per Board Norms.
18. Industry shall submit the stack monitoring report of D.G. Set & Boiler duly monitored by N.A.B.L. Accredited Lab within two months.

**Pankaj** Digitally signed  
by Pankaj Yadav  
**Yadav** Date: 2022.12.28  
15:12:06 +05'30'  
**Regional Officer**

Copy to:

CEO 6 : UPPCB, Lucknow.

**Pankaj** Digitally signed  
by Pankaj Yadav  
**Yadav** Date: 2022.12.28  
15:12:32 +05'30'  
**Regional Officer**



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Annexure - 18(a)

31-11-23

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या ...../वृत्त-8/ओ0ए0स0-432/23/जल-101/का0ब0नो0/गोरख0/2023

दिनांक 6-10-23  
पंजीकृत

सेवा में,

मैसर्स रूंगटा इण्डस्ट्रीज प्रा0 लि0,  
बी0एल0-1, सेक्टर-15, गीडा,  
जनपद-गोरखपुर।

यह कि उद्योग मैसर्स रूंगटा इण्डस्ट्रीज प्रा0 लि0, बी0एल0-1, सेक्टर-15, गीडा, जनपद-गोरखपुर जिसमें कच्चे माल के रूप में राईस ब्रान, ऑयल केक एवं हेक्सेन का प्रयोग करके राईस ब्रान आयल के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 दिल्ली में योजित ओ0ए0 संख्या 432/2023 राधे श्याम सहरा बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 01-08-2023 के सुसंगत अंश निम्नवत् है:-

....." 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB) and District Magistrate (DM), Gorakhpur and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned Project Proponents, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the concerned Project Proponents. The Committee may also refer to order of this Tribunal dated 13.09.2022 in O.A. NO. 116/2014 (Meera Shukla vs Municipal Corporation Gorakhpur & Ors.) inter alia directing for industrial pollution control, establishment of CETP and rejuvenation of River Ami, River Tapti and other rivers. The UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF." .....

यह कि मा0 एन0जी0टी0 दिल्ली द्वारा उपोक्तानुसार पारित आदेश के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग मैसर्स रूंगटा इण्डस्ट्रीज प्रा0 लि0, बी0एल0-1, सेक्टर-15, गीडा, जनपद-गोरखपुर का स्थलीय निरीक्षण दिनांक 23.08.2023 को किया गया। निरीक्षण के समय उद्योग उत्पादनरत पाया गया तथा श्री शिव कुमार पाण्डेय, प्रबन्धक उद्योग के प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण के समय उद्योग में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र संचालित पाया गया तथा ई0टी0पी0 के आउटलेट एवं उद्योग परिसर के बाहर निस्तारित हो रहे उत्प्रवाह के एकत्रित नमूनों में बी.ओ.डी. प्रचालक की मात्रा क्रमशः 38.0 मि0ग्रा0/ली0 एवं 36.0 मि0ग्रा0/ली0 पाई गयी जो कि निर्धारित मानकों से अधिक है।

यह कि उद्योग को राईस ब्रान आयल के उत्पादन हेतु राज्य बोर्ड के पत्र दिनांक 28.12.2022 के माध्यम से सशर्त संचालानार्थ सहमति (जल एवं वायु) निर्गत है, जिसकी वैधता दिनांक 31.12.2024 तक है। उद्योग द्वारा सहमति शर्तों का अनुपालन नहीं किया जा रहा है।

.....2/-

08/ SA  
31/11/23

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010  
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764  
Email: info@uppcb.in; - Web Site: www.uppcb.com

यह कि उपरोक्त वर्णित तथ्यों के दृष्टिगत रखते हुए राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 25.09.2023 के माध्यम से उद्योग मैसर्स रूंगटा इण्डस्ट्रीज प्रा० लि०, बी०एल०-1, सेक्टर-15, गीडा, जनपद-गोरखपुर के विरुद्ध नियमानुसार कार्यवाही किये जाने की संस्तुति की गयी है।

अतएव जन-स्वास्थ्य एवं व्यापक जनहित में जनु साधारण को स्वच्छ वातारण प्रदान करने के लिए आवश्यक है कि उद्योग के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति को दृष्टिगत रखते हुए जन स्वास्थ्य के हित में राज्य बोर्ड को प्रदत्त शक्तियों के अधीन जल (प्रदूषण निवारण तथा नियंत्रण), 1974 (यथासंशोधित) की धारा 33 ए के अन्तर्गत सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के विरुद्ध निम्नरूपेण कारण बताओ नोटिस जारी किये जाते हैं:-

यह कि क्यों न उद्योग मैसर्स रूंगटा इण्डस्ट्रीज प्रा० लि०, बी०एल०-1, सेक्टर-15, गीडा, जनपद-गोरखपुर को राज्य बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 के अन्तर्गत निर्गत संचालनार्थ सहमति आदेश पत्र दिनांक 28.12.2022 को रिवोक/निरस्त कर दिया जाये।

1. यह कि क्यों न उद्योग मैसर्स रूंगटा इण्डस्ट्रीज प्रा० लि०, बी०एल०-1, सेक्टर-15, गीडा, जनपद-गोरखपुर का संचालन तत्काल प्रभाव से बन्द कर दिया जाये।
2. यह कि क्यों न सक्षम अधिकारी से अपेक्षा की जाये कि उद्योग मैसर्स रूंगटा इण्डस्ट्रीज प्रा० लि०, बी०एल०-1, सेक्टर-15, गीडा, जनपद-गोरखपुर को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दे।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा० एन०जी०टी०, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन के अनुसार उद्योग मैसर्स रूंगटा इण्डस्ट्रीज प्रा० लि०, बी०एल०-1, सेक्टर-15, गीडा, जनपद-गोरखपुर के विरुद्ध दिनांक 23.08.2023 से सुधारात्मक कार्यवाही किये जाने तक रू० 10,000 (रू० दस हजार मात्र) प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये

उक्त कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। उद्योग द्वारा उपरोक्त वर्णित निर्देशों का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण), 1974 (यथासंशोधित) की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही प्रारम्भ कर दी जायेगी, जिसका पूर्ण उत्तरदायित्व स्वयं उद्योग स्वामी एवं उद्योग का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,  
(वृत्त-6)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोरखपुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी कारण बताओ नोटिस के सन्दर्भ में 15 दिन के उपरान्त 01 सप्ताह के अन्दर निरीक्षण कर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,  
(वृत्त-6)



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Annexure-18(b)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 1062/सी-6/सहमति जल-101/निक्षेप/गोरखपुर/2024

Dated 30-1-24  
पंजीकृत

सेवा में,

मेसर्स रूंगटा इण्डस्ट्रीज प्रा० लि०,

बी०एल०-१, सेक्टर-१५, गीडा,

जनपद-गोरखपुर।

फैक्ट नं०-०५५१-२५७०३६१

विषय:- उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत निर्गत कारण बताओ नोटिस दिनांक 06.10.2023 को निक्षेपित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच.01610/वृत्त-6/ओ०ए०सं०-432/2023/जल-101/का०ब०नो०/गोरखपुर/2023 दिनांक 06.10.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था, जिसके परिप्रेक्ष्य में उद्योग द्वारा प्रत्यावेदन प्रस्तुत किया गया है।

उक्त कारण बताओ नोटिस एवं उद्योग द्वारा प्रस्तुत प्रत्यावेदन के परिप्रेक्ष्य में उद्योग का निरीक्षण क्षेत्रीय कार्यालय, गोरखपुर द्वारा दिनांक 08.11.2023 को किया गया तथा निरीक्षण के समय दिनांक 08.11.2023 को उद्योग में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के आउटलेट से एकत्रित शुद्धिकृत उत्प्रवाह के जल नमूनों में प्रचालकों की मात्रा निर्धारित मानकों के अनुरूप पायी गयी है। क्षेत्रीय अधिकारी, गोरखपुर की दिनांक 19.01.2024 की आख्यानानुसार उद्योग में कच्चा माल (राइस ब्रान) न मिलने के कारण के कारण दिनांक 26.08.2023 से इकाई में उत्पादन कार्य बन्द कर दिया गया है तथा दिनांक 08.11.2023 से पुनः उत्पादन कार्य शुरू कर दिया गया है। क्षेत्रीय कार्यालय की आख्यानानुसार उद्योग में दिनांक 23.08.2023 से 26.08.2023 तक उल्लंघनकारी दिवसों की संख्या 04 एवं दिनांक 08.11.2023 से दिनांक 07.11.2023 तक उल्लंघनकारी दिवसों की संख्या 02 है। इस प्रकार कुल उल्लंघनकारी दिवसों की संख्या 06 आंकलित की गयी है।

उद्योग को बोर्ड द्वारा प्रेषित पत्र दिनांक 06.10.2023 में उल्लिखित है कि उद्योग के विरुद्ध दिनांक 23.08.2023 से सुधारात्मक कार्यवाही किये जाने तक रू० 10000/- (रू० दस हजार मात्र) प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी। इस प्रकार उद्योग के उल्लंघनकारी दिवस कुल 06 दिवसों के सापेक्ष कुल रू० 60000/- (रू० साठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति आंकलित होती है।

क्षेत्रीय अधिकारी द्वारा पत्र दिनांक 19.01.2024 के माध्यम से उद्योग के उल्लंघनकारी दिवसों के सापेक्ष कुल रू० 60000/- (रू० साठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये कारण बताओ नोटिस दिनांक 06.10.2023 को सशर्त निक्षेप किये जाने की संस्तुति प्रेषित की गयी है।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010

Phone: 2720831, 2720828, 2720691 &amp; 2720691 - Fax: 0522 - 2720764

Email: info@uppcb.in - Web Site: www.uppcb.com

अतः उद्योग द्वारा प्रस्तुत प्रत्यावेदन, क्षेत्रीय अधिकारी की संस्तुति एवं उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये उद्योग के विरुद्ध रू0 60000/- (रू साठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत जारी कारण बताओं नोटिस दिनांक 06.10.2023 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तों के अधीन निक्षेप किया जाता है:-

1. उद्योग के विरुद्ध 06 उल्लंघनकारी दिवस हेतु रू0 60000/- (रू साठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा किया जाना सुनिश्चित किया जाये।
  2. उद्योग से जनित शुद्धिकृत उत्प्रवाह की अधिकतम मात्रा रिसाइक्ल किया जायें।
  3. उद्योग को निर्गत सहमति जल/वायु में जारी शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाये।
  4. उद्योग द्वारा ई0टी0पी0 का समुचित एवं अनवरत संचालन सुनिश्चित किया जाये तथा उत्प्रवाह को मानकों के अनुरूप ही निस्तारित किया जाये।
- सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

  
मुख्य पर्यावरण अधिकारी  
(वृत्त-6)

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोरखपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर।

  
मुख्य पर्यावरण अधिकारी  
(वृत्त-6)

ग/क 



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 24650634/Gorakhpur/2024

Date: 30/01/2024

- 1- Name of Industry: RUNGTA INDUSTRIES PVT LTD 1, BL-1, Sector- 15, GIDA, Gorakhpur, GORAKHPUR, 273001
- 2- Address of Industry: BL-1, Sector- 15, GIDA, Gorakhpur, GORAKHPUR, 273001
- 3- District: Gorakhpur
- 4- Description about sampling point: Outlet Of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anil Kumar Sharma, Ram Milan Verma, RO, SA & In Present of A.K. Singh ADM City
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 Litter Jericane
- 9- Date of Sample Collection: 20/01/2024
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 20/01/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.62	-	02-12
*Oil Grease	mg/l	8.4	-	-
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	86	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1068	-	10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	1154	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	26	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	168	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules, 1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

\*Non-NABL Parameters.

Note : 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-  
[Vivek Saini(JRF), Priya Anand (JRF),  
Surya Mohan Pandey(JRF), Ankita  
Dwivedi(JRF)]

Analysed by  
Ram Milan Verma  
Date: 30/01/2024  
13:44:23 +05'30'  
Ram Milan Verma (SA)

Anil  
Kumar  
Sharma  
Regionally Officer  
Digitally signed  
by Anil Kumar  
Sharma  
Date: 30/01/2024  
15:33:59 +05'30'



**REGIONAL GORAKHPUR**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

Stack Emission Test Report

Ref No.24560130/Gorakhpur/2024

Date: 30/01/2024

- 1- Name & Address of Industry: RUNGTA INDUSTRIES PRIVATE LIMITED, BL-1, Sector- 15, GIDA
- 2- Sample Collected By: Ayodhya Prasad, SA, Vivek Kumar Saini, JRF, S.M Pandey, JRF
- 3- Date of Monitoring: 20/01/2024
- 4- Source of Sampling: Boiler
- 5- Stack attached to: Boiler
- 6- Stack Height: 30 Meter
- 7- Total No. of Boiler: 1
- 8- Capacity of Boiler: 8 TPH
- 9- Fuel used: Rice husk
- 10- Quantity of Fuel used: 18 TPD
- 11- Flue Gas Velocity: 8.68 m/s
- 12- Air Pollution Control Device: Cyclone Dust Collector
- 13- Other remarks (if any): -
- 14- Further details of sample location and Test methods followed are appended overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PARTICULATE MATTER	mg/Nm <sup>3</sup>	101.34	150.0

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-  
[Ayodhya Prasad SA]

Authorised Signatory  
 Ram Milan Verma  
 Date: 2024.01.30  
 122855 +0530  
 Ram Milan Verma (SA)

Anil Kumar Sharma  
 Digitally signed by Anil Kumar Sharma  
 Date: 2024.01.30 15:34:25 +05'30'  
 Regional Officer

Rungta Industries Pvt. Ltd., GIDA, Gorakhpur



No.J-11011/198/2005-IA.II(I)  
 Government of India  
 Ministry of Environment and Forests  
 I.A. division

Telfax 24363973  
 E mail: plahujarai@yahoo.com  
 Paryavaran-Bhavan, GGG-Complex,  
 Lodi Road, New Delhi- 110003  
 Dated the 22<sup>nd</sup> August, 2005

To

The Asstt. General Manager  
 M/s India Glycols Limited  
 A-1, Industrial Area,  
 Bazpur Road,  
 Kashipur-244713

Sub: 200 KLPD distillery unit at Gorakhpur Industrial Development Area, Gorakhpur  
 by M/s India Glycols Limited- reg. environmental clearance.

Sir,

This has reference to your letter no. AG/E C/ M OEF/2005/1493 dated 3<sup>rd</sup> June, 2005 along with EIA/EMP report, CD on the above mentioned project. The Ministry of Environment and Forests has examined the proposal. It is noted that proposal is for distillery unit for manufacturing of 200 KLPD of industrial alcohol in district Gorakhpur of Uttar Pradesh. The unit will be in operation for 330 days in a year. Land area required for the project is 60 acres. The project does not involve forest land and displacement of people. Water requirement of 4821 m<sup>3</sup>/d will be met from the ground water source. About 1320m<sup>3</sup>/d of effluent will be recycled back for the evaporator and Reverse Osmosis Plant. Therefore, fresh water requirement will be 3501m<sup>3</sup>/d.

It is noted that the project will be based on batch process. The spent wash generation from the distillery unit will be 10-11m<sup>3</sup>/kl of alcohol produced. The company will install evaporator for effluent concentration and bio methanation plant for bio gas recovery. It is also proposed to install Reverse Osmosis Plant to reduce the effluent quantity for bio methanation. The molasses and the press mud requirement shall be met from the nearby sugar unit. The ETP sludge (.02 TPD) and yeast sludge (40TPD) after fermentation process will be used for bio-composting process for the manufacture of manure. Public hearing panel has considered the project in the meeting held on 20.4.2005. The Uttar Pradesh Pollution Control Board has granted NOC on 14.6.2005. Total cost of the project is Rs.50 crores.

2.0. The Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of EIA Notification dated 27<sup>th</sup> January, 1994 as amended subsequently subject to strict compliance of the following specific and general conditions:

**A. SPECIFIC CONDITIONS:**

- i. The industry shall ensure that the treated effluent and stack emissions from the unit are within the norms stipulated under the EPA rules or SPCB whichever is more stringent. In case of process disturbances/failure of pollution control equipments adopted by the unit, the respective unit should be shut down and should not be restarted until the control measures are rectified to achieve the desired efficiency.

- ii. The spent wash generation from the proposed unit shall be 2200m<sup>3</sup>/d. The distillery unit shall be operated on direct evaporation of effluent and bio methanation of effluent. Out of 200 KLPD distillery unit, about 1320m<sup>3</sup>/d of effluent shall be generated from 120KLPD distillery and 880m<sup>3</sup>/d from 80KLPD distillery. About 1320m<sup>3</sup>/d of effluent from 120KLPD distillery shall be evaporated and 264m<sup>3</sup>/d of ~~concentrate shall be obtained. Out of 264m<sup>3</sup>/d of concentrate, 20m<sup>3</sup>/d will be used in~~ the boiler and condensate from the evaporator after treatment shall be used in the process. The concentrate (244m<sup>3</sup>/d) from the evaporator shall be bio composted with the press mud. The effluent generation from 80KLPD distillery shall be 880m<sup>3</sup>/d and after bio methanation will be passed through reverse osmosis plant. The permeate (440m<sup>3</sup>/d) from the Reverse Osmosis Plant shall be used in the process and rejects (440m<sup>3</sup>/d) will be bio composted with press mud.
- iii. Land and other requirements for treatment of spent wash with press mud shall be as per the CPCB guidelines. The company shall earmark an area of 18 acres for bio composting, storage of press mud and biocompost. The spent wash shall be stored in impervious lagoons not more than 30 days.
- iv. The company must monitor the ground water quality by setting up of monitoring wells around the composting and spent wash storage lagoons on a regular basis and submit half- yearly reports to SPCB and the Ministry.
- v. As reflected in the EIA /EMP , green belt in an area of 15 acres shall be provided to mitigate the effects of fugitive emission all around the plant as per the CPCB guidelines in consultation with the local DFO.
- vi. Occupational health surveillance programme shall be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health centre shall be strengthened and the medical records of each employee should be maintained separately.
- vii. The company shall obtain permission for ground water drawl from the Central Ground water Board.

**B. GENERAL CONDITIONS:**

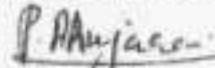
- i. The project authorities must strictly adhere to the stipulations made by the Uttar Pradesh Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.
- iii. Ambient Air Quality Monitoring Stations should be set up in the down wind direction as well as where maximum ground level concentration of SPM, SO<sub>2</sub>, NO<sub>x</sub>, are anticipated in consultation with the State Pollution Control Board.
- iv. Adequate number of influent and effluent quality monitoring stations should be set up in consultation with the State Pollution Control Board. Regular monitoring should be carried out for relevant parameters.

- v. The overall noise levels in and around the plant area should be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA ( day time) and 70 dBA ( night time).
- 
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA report.
- vii. A separate environmental management cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions. The project authorities will provide separate funds both recurring and non recurring to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
- viii. The implementation of the project vis-à-vis environmental action plans will be monitored by Ministry's Regional Office at Lucknow /State Pollution Control Board/Central Pollution Control Board. A six monthly compliance status report alongwith the monitored data should be submitted to the monitoring agencies.
- ix. The Project Proponent should inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.
- x. The Project Authorities should inform the Regional Office as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

3.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

4.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The company will implement these conditions in a time bound manner.

5.0. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

  
(Dr. P. L. Ahujara)  
Director

## Copy to:

1. The Chairman, Central Pollution Control Board, Parvash Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032
2. The Chairman, Uttar Pradesh State Pollution Control Board, 111 Floor, PICUP Bhavan, Vibhuti Khand, Lucknow-226020.

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3. The Chief Conservator of Forests, Regional Office( Central Region), B-1/72, Sector K, Aliganj, Lucknow-226020
4. Secretary, State Deptt. of Environment, Government of Uttar Pradesh, Room NO 13, New Buildings, Vidhan Bhavan, Lucknow -226001, UP
5. JS(CCI-I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi - 110003.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
7. Guard File.
8. Monitoring File.
9. Record File.

(Dr. P. L. Ahujara)  
Director

Dr. A. Gumber

No.J-11011/198/2005-IA.II(I)  
 Government of India  
 Ministry of Environment and Forests  
 I.A. division

Telfax 24383973

E mail: plahujarai@yahoo.com  
 Paryavaran Bhavan, CGO Complex,  
 Lodi Road, New Delhi- 110003  
 Dated the February 10, 2006

To

The Asstt. General Manager  
 M/s India Glycols Limited  
 A-1, Industrial Area,  
 Bazpur Road,  
 Kashipur-244713

**Sub: 200 KLPD distillery unit at Gorakhpur Industrial Development Area, Gorakhpur by M/s India Glycols Limited- reg revision of ETP scheme for achieving zero discharge.**

Sir,

This has reference to your letter no. M OEF/EC/2005/1968 dated 24<sup>th</sup> October, 2005 and 7<sup>th</sup> February, 2006 and subsequent communication dated 9<sup>th</sup> February, 2006 requesting the Ministry for consideration of revised effluent treatment scheme to achieve zero discharge of spent wash from the proposed 200KLPD distillery unit for which environmental clearance was accorded on 22<sup>nd</sup> August, 2005 based on installation of evaporator for effluent concentration, bio methanation plant for bio gas recovery, reverse osmosis plant and treatment of rejects from the RO plant with press mud for bio composting. It is noted that the revised effluent treatment scheme involves concentration of spent wash in the evaporator and incineration of concentrated spent wash to achieve zero discharge. The steam obtained from the boilers shall be used for power generation. The solid waste obtained in the form of potash shall be used as fertilizer.

2.0. The proposal for revised effluent treatment scheme has been examined. As per the commitment given by you to comply with the revised effluent treatment scheme in the form of affidavit vide your letter dated 7<sup>th</sup> February, 2006 and letter no. OGL/MoEF/gkp/etprev/240 dated 9<sup>th</sup> February, 2005, Ministry conveys its 'No objection' for the revised effluent treatment scheme and amendment of specific conditions no. ii and iii in the environmental clearance order of even no. dated 22<sup>nd</sup> August, 2005 subject to the following specific conditions.

- i. The spent wash generation from the proposed 200 KLPD unit shall be 2200 m<sup>3</sup>/d i.e. @ 11kl/kl of alcohol produced. The spent wash shall be evaporated in the evaporator by reducing the quantity of spent wash to 2-3 kl/kl of alcohol produced. The concentrated spent wash shall be incinerated in the boiler to achieve zero discharge. The steam generated from the boiler shall be used for power generation. The condensate from the evaporator shall be recycled in the plant process. Solid waste recovered in the form of potash shall be used as fertilizer.
- ii. As per the undertaking given in the form of affidavit by M/s India Glycols Limited vide letter no. IGL/MoEF /GKP/etprev dated 7<sup>th</sup> February, 2006 if new technology installed does not work to the satisfaction of SPCB/CPCB/M OEF and does not meet the standards stipulated, the project authorities shall close down the plant immediately.

-2-

3.0. All the other specific and general conditions as specified in Ministry's environmental clearance letter of even number dated 22<sup>nd</sup> August, 2005 shall remain the same and complied with.

Yours faithfully,

*P. L. Ahujara*  
(Dr. P. L. Ahujara)  
Director

Copy to:

1. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
2. The Chairman, Uttar Pradesh State Pollution Control Board, 111 Floor, PiCUP Bhavan, Vibhuti Khand, Lucknow-226020.
3. The Chief Conservator of Forests, Regional Office( Central Region), B-1/72, Sector K, Aliganj, Lucknow-226020
4. Secretary, State Deptt. of Environment, Government of Uttar Pradesh , Room NO 13, New Buildings, Vidhan Bhavan, Lucknow -226001 , UP.
5. JS(CCI-I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.- 110003.
6. Monitoring Cell , Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
7. Guard File.
8. Monitoring File.
9. Record File.

(Dr. P. L. Ahujara)  
Director



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विगूति खण्ड,  
गोमती नगर, लखनऊ

10/6/05

संदर्भ संख्या F44538 / सी-६ / एनओसी / आईजीएल / जीकेपी

दिनांक 14-6-05

सेवा में,

में 0 इण्डियन ग्लासबोर्ड लि०,

ए-१, इण्डस्ट्रियल एरिया, बालपुर रोड,

कमलीपुर, ठपसिंह नगर,

उत्तरखंड - 1

विषय : पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में  
विस्तार / संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक ५.१.०५, ३.२.०५ व ५.५.०५ संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : प्लॉट नं०-१-१, सेक्टर-१५,  
गोरखपुर औद्योगिक विकास प्रधिकरण (पीड), गोरखपुर ।

(ख) उत्पादन : औद्योगिक एल्कोहल - २०० कि० ली०/दिन ।

(ग) औद्योगिक उत्प्रेषण की मात्रा : शून्य

(ङ) प्रयुक्त ईंधन : राबस. हस्क/बैंगस - १० टन/दिन  
 चाबे गैस - २८००० से ४०,००० घनमीटर/दिन  
 ( ३२ टन/घण्ट के दो व्यापलरों में)

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रेषण शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी, प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।
3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग-उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्रावधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।



5. घरेलू उत्प्रवाह, जिसकी मात्रा ..... १० कि०ली०/दिन ..... से अधिक नहीं होगी। सेंटिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।
6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ..... वे माह ..... तक अवगत कराई जाये।
7. अक्सवनी में उत्पादन प्रक्रिया प्रारम्भ करने के पूर्व प्रस्तावों के अनुसूचक जल एवं वायु प्रदूषण नियंत्रण की पूर्ण व्यवस्था स्थापित किया जाना आवश्यक रूप से सुनिश्चित किया जाए जिसमें पर्यटन शुद्ध निस्तारण की स्थिति सुनिश्चित हो सके।
8. औद्योगिक उद्योगों को पूर्ण रूप से जैविक खाद बनाने में ही प्रयोग किया जाएगा व इसी उद्योग उद्योगों का निस्तारण किसी नदी सरिता या जलो में नहीं किया जाएगा।
9. बायो-कम्पेस्टिंग प्रक्रिया प्रणवी संचालन न हो पाने की स्थिति में प्राथमिक शुद्धिकरण का इवोपेरेशन बायोमिथेनेशन एवं रिचर्स आस्मोसिस प्रक्रिया के फलस्वरूप जनित अर्थात् शुद्धिकृत उद्योगों के समुचित भण्डारण क्षमता के पक्के लैगून में ही एकत्र किया जाए जिससे भूजल के संक्रमण व प्रदूषण की कोई सम्भावना न हो। उद्योगों के शुद्ध निस्तारण हेतु प्रस्तावित बायो-कम्पेस्टिंग, फाइव इन्फेस्ट इवोपेरेशन एवं रिचर्स आस्मोसिस की व्यवस्था हेतु अपूर्ति आदेशों की प्रति जमा की जाए।
10. बायो-कम्पेस्टिंग प्रक्रिया का संपन्न कार्य व भण्डारण पक्के फर्श पर ही किया जाए। तैयार खाद ग्रेम मड व अन्य एग्री वेस्ट का कवर्ड शेड में ही भण्डारित किया जाए। क्षेत्र के चरों और वर्षा जल के एकत्रण व उभे स्टोरेज लैगून में ले जाने की व्यवस्था की जाए ताकि जल प्रदूषण की कोई सम्भावना न हो।
11. अक्सवनी में उत्पादन प्रक्रिया प्रारम्भ करने के पूर्व अनापत्ति प्रमाण पत्र की अनुपालन रिपोर्ट के साथ आवेदन प्रस्तुत कर बोर्ड से नियमानुसार जल एवं वायु महामति प्रदान की जाए।
12. ब्याकलरी से सम्बद्ध चिमनी की ऊँचाई भूतल से ४५मीटर होगी तथा प्रस्तावों के अनुसूचक वायु प्रदूषण नियंत्रण की व्यवस्था की जाएगी। डी०जी० मेटे से सम्बद्ध चिमनी की ऊँचाई २०मीटर रखी जाए। ध्वनि प्रदूषण की रोकथाम हेतु एन्ट्रस्ट्रिक् इन्वोल्वर की व्यवस्था करे।
13. परिमर के चरों और कम से कम १०मीटर चौड़ी रीत फुटकर स्थापित की जाएगी तथा वर्षा जल कुल घूम के ३० प्रतिशत भाग पर वृक्षरोपण किया जाएगा।
14. उद्योग संचालन के पूर्व वन एवं पर्यावरण मंत्रालय, भारत सरकार से पर्यावरण संबंधी स्वीकृति प्राप्त की जानी आवश्यक है, स्वीकृति की प्रति महामति आवेदन के साथ प्रस्तुत की जाएगी।
15. उद्योग संचालन के एक वर्ष के अनुभव के आधार पर पर्यावरण प्रभाव मूल्यांकन रिपोर्ट प्रस्तुत की जाएगी।
16. निर्मित की जाने वाली जैविक खाद के भण्डारण व विक्रय का पूर्ण विवरण प्रत्येक प्रमाण में जमा किया जाएगा।
17. जल सफाई व उद्योगों की मात्रा मानकों के अनुरूप ही रखी जाएगी व मात्रा के मानकों को समुचित व्यवस्था की जाएगी। जल के पुनः प्रयोग का प्रस्तावों के अन्तर्गत परिकल्पना किया जाएगा व औद्योगिक उद्योगों की मात्रा प्रस्तावों के अनुसूचक रखी जाएगी।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रयागी एवं संतोषजनक प्रमाण न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार मुक्ति-अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों में उद्योग द्वारा इस कार्यालय में दिनांक ..... १५.०९.०५ ..... तक प्रथम अनुसूची में उल्लिखित अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निर्गत का देना

भवदीय

( डा० सी०एस० एच० )  
सदस्य सचिव

पृष्ठांकन सं.

/ एन. ओ. सी.

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : गोरखपुर ।
2. अरिक्त निदेशक, पर्यावरण एवं वन मंत्रालय, भारत सरकार,  
सी०जी०ओ० कम्प्लेक्स, लोदी रोड, नई दिल्ली ।
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : गोरखपुर ।
4. ....



404  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Annexure - 25

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Ref No. - 12/UPHOC6/EIA/GORAKHPUR/2021

Dated:- 01/07/2021

To ,

Shri IGL GORAKHPUR

M/s INDIA GLYCOLS LIMITED E-1 SECTOR 15 GIDA

M/s India Glycols Ltd E - 1, Sector - 15, GIDA District Gorakhpur ,GORAKHPUR,273209  
GORAKHPUR

**Sub :** Certificate of "No Increase in Pollution Load" in compliance of notification issued by Ministry of Environment Forest & Climate Change, Government of India, vide its notification no. S.O. 980(E) 2nd March, 2021

Sir,

Kindly refer to the application dt 30/06/2021 related to sector Distillery for obtaining "No Increase in Pollution Load Certificate" in compliance of notification issued by Ministry of Environment Forest & Climate Change, Government of India, vide its notification no. S.O. 980(E) 2nd March, 2021.

That Ministry of Environment Forest & Climate Change, Government of India, vide its notification no. S.O. 980(E) 2nd March, 2021 exempted the requirement for prior Environmental Clearance for cases of change in raw material mix without change in the quantity and pollution load as prescribed in the Environmental clearance of the project. The said provisions made in notification dated 2nd March, 2021 are as below

Existing projects (having Prior Environmental Clearance) with no increase in pollution loads: Any increase in production capacity in respect of processing or production or manufacturing sectors (listed against item numbers 2, 3, 4 and 5 in the Schedule to this notification) with or without any change in (i) raw material-mix or (ii) quantities within products or (iii) number of products including new products falling in the same category or (iv) configuration of the plant or process or operations in existing area or in area contiguous to the existing area (for which prior environmental clearance has been granted) shall be exempt from the requirement of Prior Environmental Clearance provided that there is no increase in pollution load (derived on the basis of such Prior Environmental Clearance)

In compliance of the provisions of the notification no. S.O. 980(E) 2nd March, 2021, the applicant has submitted the the following documents

1. "No Increase In Pollution Load" certificate from the Environmental Auditor or reputed institutions empanelled by the State Pollution Control Board or Pollution Control Committee or Central Pollution Control Board or Ministry of Environment, Forest and Climate Change
2. Last Consent to Operate certificate for the project or activity.
3. Online system generated acknowledgement of uploading of intimation and "No Increase In Pollution Load" certificate on PARIVESH Portal
4. Scan Copy of form only submitted for "No Increase In Pollution Load" certificate on PARIVESH Portal

After the examination of the documents submitted by the applicant "No Increase in Pollution Load Certificate" is hereby issued with the following observation and conditions with the approval of competent authority

**Obervation and Conditions**

- I. The Project under consideration is for change in raw material mix from molasses to molasses and grain in existing distillery unit of capacity 200 KLD.
- II. Unit shall use molasses 631 MT/day and grain 270 MT/day for the proposed modification as against 855 MT/day molasses at present.
- III. The production capacity of distillery will increase from 200 KLD to 260 KLD with change in raw material mix of molasses and grain in place of Molasses.
- IV. No additional fresh water shall be used due to proposed modification in proposed plant.
- V. Pollutant load like BOD, COD, TDS and TSS in effluent will not be changed due to proposed modification.
- VI. Total generation of fly ash shall be reduced to 129.02 MT/day after the proposed modification as against 154.17 MT/day at present.
- VII. The total fuel requirement in terms of equivalent coal will be reduced from 564.15 MT/day to 509.25 MT/day after proposed modification.
- VIII. High pressure steam from boiler will be used in co-generation as being used at present.
- IX. There shall not be any incremental rise with respect to air pollution. The particulate emission level from the boiler chimney shall always be kept below 150mg/Nm<sup>3</sup> and Air Pollution load shall not be increase after proposed modification.
- X. The Slop consumption shall be reduced from 487 TPD to 365 TPD.
- XI. After the proposed modification, total PM Load shall be reduced to 129.69 MT/day against 155.17 MT/day at present.
- XII. Unit shall maintain already Zero Liquid Discharge condition.

Hence, in view of the above facts, the UPPCB is of the view that the proposed modification in project of Ethanol / Rectified Spirit / ENA by M/s India Glycols Limited at E-1, Sector – 15, GIDA, Gorakhpur, Uttar Pradesh shall result in "No Increase in Pollution Load", hence the project is recommended subject to the condition that the project is implemented strictly in accordance with the Technical details submitted by the proponent before the Board. The Project Proponent shall ensure strict compliance of the following conditions:

1. The unit shall not allow any additional fresh water requirement for proposed expansion.
2. The unit shall achieve Zero Liquid Discharge for proposed expansion.
3. The unit shall carry out validation within 60 days through reputed institute such as VSI, Pune/NSI, Kanpur/NEERI, Nagpur/IITs etc.
4. The unit shall submit monthly data of following to UPPCB:
  - a. Fresh water consumption
  - b. Production
  - c. Raw Material consumption
  - d. Spent wash generation
  - e. Slope generation
  - f. Condensate generation
  - g. Feed quantity of slope into incinerator
  - h. Yeast sludge generation and disposal
  - i. Boiler ash generation and disposal
  - j. Quantity of granule generation and sold
  - k. Quantity of Spent lees generation, recycle/reuse and Treatment in CPU
  - l. Quantity of effluent received into CPU, details of reuse/recycle etc.
  - m. Steam generation, fuel consumption.
  - n. CO<sub>2</sub> production and sold.

5. The unit shall restrict the spent wash storage capacity to 07 days only.
6. The unit shall utilize DDGS as cattle feed.
7. The unit shall ensure to obtain consent (Water and Air) under the provision of Water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 for the same.
8. The all conditions of earlier environmental clearance issued by MOEF & CC for 200 KLD production with remain same.
9. Pollutant load like BOD, COD, TDS and TSS in effluent shall not be changed due to proposed modification.
10. Total generation of fly ash shall be reduced to 129.02 MT/day after the proposed modification as against 154.17 MT/day at present.
11. The total fuel requirement in terms of equivalent coal shall be reduced from 564.15 MT/day to 509.25 MT/day after proposed modification.
12. There shall not be any incremental rise with respect to air pollution. The particulate emission level from the boiler chimney shall always be kept below 150mg/Nm<sup>3</sup> and Air Pollution load shall not be increase after proposed modification.
13. The Slop consumption shall be reduced from 487 TPD to 365 TPD.
14. After the proposed modification, total PM Load shall be reduced to 129.69 MT/day against 155.17 MT/day at present.

In view of the conclusion and remarks made by the Board, the unit is hereby directed to apply a fresh for obtaining Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention and Control of Pollution) Act, 1981 as amended for the proposed modification like change in raw material from Molasses to grain and molasses in the distillery unit and restrict production between 200 and 260 KLD as per the quantity of Raw Material Mix.

**RAKESH**

**KUMAR TYAGI**  
Chief Environmental Officer

**Chief Environmental Officer, Circle-6**

**Copy**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

**RAKESH**

**KUMAR TYAGI**  
Chief Environmental Officer

**Chief Environmental Officer, Circle-6**



195969/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2023

Date: 20/12/2023

To,

M/s

**INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA**

India Glycols Limited E-1, Sector - 15, GIDA, Gorakhpur - 273209  
 (U.P),GORAKHPUR,273209

Application Id-  
23397308

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA** located at **India Glycols Limited E-1, Sector - 15, GIDA, Gorakhpur - 273209 (U.P),GORAKHPUR,273209**, subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA** granted for the period from **01/01/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	AA/ENA/RS	260	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	10 KLD	STP	
Industrial	ZLD (Zero Liquid Discharge)	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required, with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	TSS (mg/L)	As per E(P)A Rules, 1986
3	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986
4	BOD (mg/L)	As per E(P)A Rules, 1986

**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	45 TPH Boiler	40 MTD-coal, 110 MTD-rice husk, 190 MTD-slop	1	Particulate Matter	As per E(P)A Rules, 1986
2	55 TPH Boiler	18 TPH slop, 6.23 TPH rice husk or 18 TPH slop, 05 TPH-Indian Coal or 18 TPH slop, 3.78 TPH imported coal	2	Particulate Matter	As per E(P)A Rules, 1986
3	1050 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986

**Emission Quality Standards**

S No.	Stack no	Parameters	Standards
1	3	Sulphur Dioxide	As per E(P)A Rules 1986

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2	1	Particulate Matter	As per E(P)A Rules 1986
3	2	Particulate Matter	As per E(P)A Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax phone email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure, as required for meeting the ambient noise standards for night and day time as prescribed for residential areas/zones (Industrial, Commercial, Residential, Silence) which are as follows:

Day time : from 6.00 a.m. to 10.00 p.m., Night time : from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s INDIA GLYCOLS LIMITED E-1 SECTOR 15 GIDA is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton annum)
1	Cat. 5.1 (Used/Spent Oil)	Authorized Recycler	01 KL. Annum

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

#### Terms and conditions of Hazardous Waste authorization :-

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- Any unauthorized changes in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- An application for the renewal of an authorization shall be made as laid down under these rules.
- The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- The authorization is valid for temporary storage of Hazardous Waste within premises only.

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(ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

(x) It is duty of the authorized person to take prior permission of this Board to close and clean the facility for treatment, storage and disposal of hazardous waste.

(xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

(xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. A spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating Danger and Hazardous shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

#### 5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ) 2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the 'NOC' obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the U PPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or alternate outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

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Joint Secretary  
U.P. PCB  
Lucknow

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points. Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production of Absolute Alcohol / Extra Neutral Alcohol / Rectified Spirit 200 KLD while using molasses as raw material or 260 KLD while using molasses & grains as main raw material, 12 Megawatt / hour Electricity by Turbo Generator and DDGS- 40 MTD as a by product by M/s INDIA GLYCOLS LIMITED, E 1, SECTOR-15, GIDA, GORAKHPUR (Uttar Pradesh).
2. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharge outside the premises (applicable in case of the projects achieving the ZLD).
3. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.
4. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.
5. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.
6. Maximum 07 days Spent Wash shall be stored in the Lagoon and ensured to send monthly reports regarding spent wash storage and details of water level in each lagoon constructed in industry.

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7. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.

8. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any) shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.

9. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.

10. The industry shall operate throughout the year (365 days).

11. Pollutant load like BOD, COD, TDS, and TSS in effluent and PM, NO<sub>2</sub> and SO<sub>2</sub> in stack emission shall not be changed/increased during B Heavy Molasses based operation.

12. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.

13. Industry must strictly comply all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.

14. The industry shall install roof top rain water harvesting system and Piezometer in the factory premises.

15. The industry shall always connect the CCTV Camera with the server of CPCB and control room of UPPCB.

16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

17. In case industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.

18. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.

19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.

20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will be submitted within a month.

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21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.
22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.
23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
24. The industry shall to submit stack emission monitoring report every quarter from NAHL accredited laboratory.
25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
26. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.
27. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas an residents.
28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.
29. The orders passed by Hon'ble National Green Tribunal in OA no. 432/2023 Radhey Shyam Sehara V. State of UP shall prevail on this CTO.
30. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
31. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
32. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
33. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
34. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

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35. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
36. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
37. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule - 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
38. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
39. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
40. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
41. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
42. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
43. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
44. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
45. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
46. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.
47. The industry shall submit the colored photo graph of display board within 15 days.
48. The industry shall submit the form-10 within 15 days for disposal of hazardous waste.
49. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
50. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO, Authorization and attract action under the provisions of Law.

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 Chief Environmental Officer, Circle-6

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**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avias Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 24522441/Gorakhpur/2024

- 1- **Name of Industry:** INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA, India Glycols Limited E-1, Sector - 15, GIDA, Gorakhpur - 273209 (U.P),GORAKHPUR,273209
- 2- **Address of Industry:** India Glycols Limited E-1, Sector - 15, GIDA, Gorakhpur - 273209 (U.P),GORAKHPUR,273209
- 3- **District:** Gorakhpur
- 4- **Description about sampling point:** Outlet Of STP
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** Anil Kumar Sharma RO & Anjani Kumar Singh, ADM City
- 7- **Colour and Odour:** Colourless Odourless
- 8- **Quantity and Packing:** 2 Litter Jericane
- 9- **Date of Sample Collection:** 18/01/2024
- 10- **Analysis Indented by:** RO Gorakhpur
- 11- **Date of sample receipt in Lab:** 20/01/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.64	6.5-9.0	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	62	<100	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1038	2100	10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1100	-	10- 50000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	1700	-	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	780	<1000	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	24	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	112	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules,1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

\*Non-NABL Parameters.

Remark: NA

**Analysed by-**  
[Vivek Saini(JRF), Priya Anand (JRF),  
Alok Sharma(JRF), Surya Mohan  
Pandey(JRF), Ankita Dwivedi(JRF)]

**Authorized by**

Ram Milan Verma (SA)

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**REGIONAL GORAKHPUR**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 24522385/Gorakhpur/2024

Date: 30/01/2024

- 1- Name of Industry: INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA, India Glycols Limited E-1, Sector - 15, GIDA, Gorakhpur - 273209 (U.P),GORAKHPUR,273209
- 2- Address of Industry: India Glycols Limited E-1, Sector - 15, GIDA, Gorakhpur - 273209 (U.P),GORAKHPUR,273209
- 3- District: Gorakhpur
- 4- Description about sampling point: Outlet Of CPU
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anil Kumar Sharma RO & Anjani Kumar Singh, ADM City
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 Litter Jericane
- 9- Date of Sample Collection: 18/01/2024
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 18/01/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.28	6.5-9.0	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	54	<100	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	892	2100	10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	946	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	16	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	120	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules,1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

\*Non-NABL Parameters.

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of Laboratory. 3. The size upon pertains to the sample as received in Lab.

Remark: Nil

Analysed by-  
 [Vivek Saini(JRF), Priya Anand (JRF),  
 Alok Sharma(JRF), Surya Mohan  
 Pandey(JRF), Ankita Dwivedi(JRF)]

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 Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**

Jharkhandi Mahadev, Avas Vikas Colony, Kufa Ghat, Dooria Road, Gorakhpur

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 24522364/Gorakhpur/2024

Date: 30/01/2024

- 1- Name of Industry: INDIA GLYCOLS LIMITED E - 1 SECTOR 15 GIDA, INDIA GLYCOLS LIMITED E - 1 SECTOR - 15 GIDA GORAKHPUR, GORAKHPUR, 273209
- 2- Address of Industry: INDIA GLYCOLS LIMITED E - 1 SECTOR - 15 GIDA GORAKHPUR, GORAKHPUR, 273209
- 3- District: Gorakhpur
- 4- Description about sampling point: Inlet Of CPU
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anil Kumar Sharma RO & Anjani Kumar Singh, ADM City
- 7- Colour and Odour: yellowish Unpleasant
- 8- Quantity and Packing: 2 Litter Jericane
- 9- Date of Sample Collection: 18/01/2024
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 18/01/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	3.28	-	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	360	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	2892	-	10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	3252	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	1280	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	3880	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

\*Non-NABL Parameters.

Note : 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab

Remark: Nil

**Analysed by-**  
[Alok Sharma(JRF), Vivek Saini(JRF),  
Priya Anand (JRF), Surya Mohan  
Pandey(JRF), Ankita Dwivedi(JRF)]

**Authorized by**  
Ram Milan Verma  
Date: 2024.01.30  
+91945105235  
Ram Milan Verma (SA)

**Anil  
Kumar  
Sharma**  
Digitally signed  
by Anil Kumar  
Sharma  
Date: 2024.01.30  
17:01:53 +05'30'  
Regional Officer



**REGIONAL GORAKHPUR**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.23901180/Gorakhpur/2023

Date: 19/12/2023

- 1- Name & Address of Industry: INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA
- 2- Sample Collected By: Vivek Saini ,JRF , Ayodhya Prasad, SA
- 3- Date of Monitoring: 14/12/2023
- 4- Source of Sampling: Boiler
- 5- Stack attached to: Boiler
- 6- Stack Height: 90 Meter
- 7- Total No. of Boiler: 1
- 8- Capacity of Boiler: 55 TPH
- 9- Fuel used: Coal/Rice Husk/Slop
- 10- Quantity of Fuel used: 384 TPD
- 11- Flue Gas Velocity: 11.25
- 12- Air Pollution Control Device: ESP
- 13- Other remarks (if any): N/A
- 14- Further details of sample location nad Test methods followed are appended overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PARTICULATE MATTER	mg/Nm <sup>3</sup>	72.89	150.0

Analysed by-  
[Vivek Saini JRF]

Analysed by-  
Ram Milan Verma  
Date: 2023.12.19  
16:31:03 +05:30  
Ram Milan Verma (SA)

Anil  
Kumar  
Sharma  
Digitally signed  
by Anil Kumar  
Sharma  
Date:  
2023.12.19  
16:39:25 +05:30  
Regional Officer



**REGIONAL GORAKHPUR**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

Stack Emission Test Report

Ref No.23901161/Gorakhpur/2023

Date: 19/12/2023

- 1- Name & Address of Industry: INDIA GLYCOLS LIMITED E | SECTOR 15 GIDA
- 2- Sample Collected By: Vivek Saini ,JRF , Ayodhya Prasad, SA
- 3- Date of Monitoring: 14/12/2023
- 4- Source of Sampling: Boiler
- 5- Stack attached to: Boiler
- 6- Stack Height: 60 Meter
- 7- Total No. of Boiler: 2
- 8- Capacity of Boiler: 45 TPH & 35 TPH (Stand By)
- 9- Fuel used: Coal/Rice husk/Slop
- 10- Quantity of Fuel used: 200 TPD
- 11- Flue Gas Velocity: 11.14
- 12- Air Pollution Control Device: ESP
- 13- Other remarks (if any): At the time of monitoring only 45 TPH Boiler are under operation
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PARTICULATE MATTER	mg/Nm <sup>3</sup>	102	150.0

Analysed by-  
[Ayodhya Prasad SA]

Authorised Signatory  
 Ram Milan Verma  
 Date: 2023.12.19  
 16:31:02 +05'30"  
 Ram Milan Verma (SA)

Anil  
 Kumar  
 Sharma  
 Digitally signed  
 by Anil Kumar  
 Sharma  
 Date: 2023.12.19  
 18:29:54 +05'30"  
 Regional Officer


**CSR Expenditure related to M/s India Glycols Ltd E-1 Sector - 15 GIDA Gorakhpur**

Sr. No.	FY	Particular	Place	Expenditure (Amount in Rs.)
1	2020-21	Health care & Sanitation	Gorakhpur	30,13,154
2	2020-21	Promoting education	Gorakhpur	11,750
		<b>Total</b>		<b>30,24,904</b>
1	2021-22	Health care & Sanitation (PSA Oxygen Gas Plants)	Gorakhpur	38,46,989
		<b>Total</b>		<b>38,46,989</b>
1	2022-23	Health care Activities	Gorakhpur	1,39,864
2	2022-23	Promoting education	Gorakhpur	49,33,336
3	2022-23	Environment and Sustainability	Gorakhpur	1,00,000
4	2022-23	Disaster Management	Gorakhpur	16,45,468
		<b>Total</b>		<b>68,18,668</b>
		<b>All Three Years Expenditure</b>		<b>1,36,90,561</b>


**CER Expenditure related to M/s India Glycols Ltd E-1 Sector - 15 GIDA Gorakhpur**

Sr. No.	FY	Particular	Expenditure in Rs. laes.)	(Amount
1	2022-2023	Operation & Maintenance expenses on MEE	400	
2		Operation & Maintenance expenses on STP		
3	2022-2023	Operation & Maintenance expenses on CPU		
4	2022-2023	Operation & Maintenance expenses on Incineration boiler CBL1	99	
5	2022-2023	Operation & Maintenance expenses on Incineration Boiler CBL 2		
6	2022-2023	Operation & Maintenance expenses on Incineration Boiler CBL 3		
		<b>Total</b>	<b>499</b>	
1		Installation & Project Cost on MEE	800	
2		Installation & Project Cost on Incineration boiler CBL 2; including ESP and Stack	6,511	
3		Installation & Project Cost on Incineration boiler CBL 3; including ESP and Stack		
4		Installation & Project cost on CPU, including civil cost for Tanks	543	
5		Installation & Project Cost on EME	950	
6		Installation & Project Cost on Dryer	0	
7		STACK-1&2 SPM, Grain MEE Flow Mtrs ,Borewell Flow Meters, Ground water Device	53	
8		Installation & Project cost on STP - 25 KLD for sewage treatment / utilization	20	
		<b>Total</b>	<b>8,977</b>	
		<b>Grand Total</b>	<b>9476</b>	
<b>CER Exp. Rupees Ninty Four Crore Seventy Six Lac</b>				

**M/s India Glycols Ltd E-1 Sector - 15 GIDA GORAKHPUR - 244713, U.P**

<b>Details of Flyash Generation &amp; Disposal</b>				
<b>Month</b>	<b>Ash Generation (M.T.)</b>	<b>Ash Disposal (M.T.)</b>		
		<b>In Road Construction/etc (FOC)</b>	<b>As Fertilizer</b>	<b>Total</b>
April.2022	3315.1	2432.66	882.66	3315.1
May.2022	4630.5	3425.31	1205.19	4630.5
June.2022	4978.1	2272.92	2705.18	4978.1
July.2022	5692.3	4765.1	927.2	5692.3
August.2022	1442.7	1442.7		1442.7
September.2022	0			0
October.2022	3042.4	2595.74	446.66	3042.4
November.2022	1803.1	40.76	1762.34	1803.1
December.2022	3274.5	2625.47	649.03	3274.5
January.2023	5311.5	4024.97	1286.53	5311.5
February.2023	4958.8	3221.65	1737.15	4958.8
March.2023	5093.8	3362.93	1730.87	5093.8
<b>Total</b>	<b>43542.8</b>	<b>30210.21</b>	<b>13332.81</b>	<b>43542.8</b>

## M/s India Glycols Ltd E-1 Sector - 15 GIDA, GORAKHPUR - 273209

Details of Flyash Generation & Disposal				
Month	Ash Generation (M.T.)	Ash Disposal (M.T.)		
		In Road Construction/etc (FOC)	As Fertilizer	Total
April.2023	1875.4	0	1856.69	1856.69
May.2023	4656.8	3774	882.49	4656.49
June.2023	4068.7	3337	731.35	4068.35
July.2023	6589.1	6589	0	6589
August.2023	2517.3	2165	352.18	2517.18
September.2023	3226.2	3200.5	25.55	3226.05
October.2023	3541.8	3511	29.22	3540.22
November.2023	2555.8	1759	796.84	2555.84
December.2023	3237.3	2407	830.9	3237.9
<b>Total</b>	<b>32268.4</b>	<b>26742.5</b>	<b>5505.22</b>	<b>32247.72</b>





















